



भारतीय रिज़र्व बैंक

RESERVE BANK OF INDIA

केंद्रीय स्थापना अनुभाग
Central Establishment Section

मानव संसाधन प्रबंध विभाग
Human Resource Management Department

मुंबई क्षेत्रीय कार्यालय, मुंबई
Mumbai Regional Office, Mumbai

**मुंबई और नवी मुंबई में बैंक की डिस्पेंसरियों को दवाओं और
गैर-चिकित्सा वस्तुओं की आपूर्ति के लिए ई-निविदा**

**E-Tender for Supply of Drugs & Medicines and
Non-Medical items to Bank's Dispensaries at
Mumbai and Navi Mumbai**

Event No.

RBI/Mumbai Regional Office/HRMD/17/24-25/ET/1009

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निविदा आमंत्रण सूचना Notice Inviting Tender

मुंबई और नवी मुंबई में बैंक की डिस्पेंसरियों को दवाओं और
गैर-चिकित्सा वस्तुओं की आपूर्ति के लिए ई-निविदा

**E-Tender for supply of drugs & medicines and non-medical
items to Bank's dispensaries at Mumbai & Navi Mumbai**

(Event No. - RBI/Mumbai Regional Office/HRMD/17/24-25/ET/1009)

भारतीय रिज़र्व बैंक, मुंबई क्षेत्रीय कार्यालय (जिसे आगे "बैंक" कहा जाएगा) पात्र आपूर्तिकर्ताओं / विक्रेताओं / केमिस्टों (जिन्हें आगे "केमिस्ट" कहा जाएगा) से 01 अप्रैल 2025 से 31 मार्च 2026 तक की अवधि के लिए मुंबई और नवी मुंबई में बैंक के औषधालयों को दवाओं और गैर-चिकित्सा वस्तुओं की आपूर्ति के लिए दो-बोली प्रणाली (टेक्नो-कमर्शियल और मूल्य बोली) के तहत ई-निविदा आमंत्रित करता है। अनुबंध अवधि के दौरान अपेक्षित खरीद मूल्य ₹14.50 करोड़ (केवल चौदह करोड़ पचास लाख रुपये) है।

2. निविदा एमएसटीसी लिमिटेड के ई-टेंडरिंग पोर्टल के माध्यम से की जाएगी। निविदा दस्तावेज बैंक की वेबसाइट <https://www.rbi.org.in> और एमएसटीसी की <https://www.mstcecommerce.com/epr> [ocn](https://www.mstcecommerce.com/epr) वेबसाइट पर 11 मार्च 2025 को सुबह 11:00 बजे से देखने/डाउनलोड करने के लिए उपलब्ध होंगे। केमिस्टों को आवश्यक संलग्नकों के साथ विधिवत पूरा किया हुआ आवेदन पत्र 25

Reserve Bank of India, Mumbai Regional Office (hereinafter referred to as "the Bank") invites e-Tender under Two-bid system (Techno-Commercial & Price Bid) from eligible Suppliers / Vendors / Chemists (hereinafter referred to as "Chemists") for supply of drugs & medicines and non-medical items to the Bank's dispensaries at Mumbai and Navi Mumbai for the period from April 01, 2025, to March 31, 2026. The expected procurement value during the contract period is ₹14.50 Crore (Rupees Fourteen Crore Fifty Lakh only).

2. The tendering would be done through the e-Tendering portal of MSTC Ltd. Tender document will be available for viewing / downloading on the Bank's website at <https://www.rbi.org.in> and MSTC website at <https://www.mstcecommerce.com/eproc> from 11:00 AM on March 11, 2025. The Chemists should upload duly completed applications along with necessary enclosures on MSTC website on or

मार्च 2025 को सुबह 11:00 बजे या उससे पहले एमएसटीसी की वेबसाइट पर अपलोड करना चाहिए। केमिस्ट निविदा में निर्धारित ₹29,00,000/- (केवल उनतीस लाख रुपये) की ईएमडी के साथ निविदा प्रस्ताव प्रस्तुत करेंगे। तकनीकी-व्यावसायिक बोली 25 मार्च, 2025 को अपराह्न 03:00 बजे खोली जाएगी। केवल उन केमिस्टों की वित्तीय बोलियां, जो अपने दस्तावेजों के मूल्यांकन के आधार पर पात्र पाए जाएंगे, योग्य केमिस्टों को सूचित करने के बाद बाद की तारीख में खोली जाएंगी।

3. यदि ऊपर दर्शाई गई किसी तारीख को अवकाश घोषित कर दिया जाता है, तो यहां उल्लिखित संबंधित प्रयोजन के लिए अगला कार्य दिवस प्रभावी होगा।

4. इस निविदा के संबंध में कोई भी संशोधन/ शुद्धिपत्र/ स्पष्टीकरण केवल आरबीआई वेबसाइट और एमएसटीसी पोर्टल पर अपलोड किया जाएगा। उपरोक्त ई-निविदा पर किसी भी संशोधन/ शुद्धिपत्र के लिए केमिस्टों को नियमित रूप से आरबीआई वेबसाइट/ एमएसटीसी पोर्टल की जांच करनी चाहिए।

5. बैंक बिना कोई कारण बताए किसी भी या सभी निविदाओं को अस्वीकार करने का अधिकार रखता है।

before 11:00 AM on March 25, 2025. Chemists shall submit tender proposal along with an EMD of ₹29,00,000/- (Rupees Twenty-Nine Lakh only) as prescribed in the tender. The Techno-Commercial bid will be opened at 03:00 PM on March 25, 2025. Financial bid of only those Chemists who are found to be eligible on evaluation of their documents will be opened on a later date, after intimating the qualified Chemists.

3. In the event of any date indicated above being declared a holiday, the next working day shall become operative for the respective purpose mentioned herein.

4. Any amendment(s)/ corrigendum/ clarifications with respect to this tender shall be uploaded on RBI website and MSTC portal only. The Chemists should regularly check the RBI website / MSTC portal for any amendment / corrigendum/ on the above e-Tender.

5. The Bank reserves the right to reject any or all the tenders without assigning any reason thereof.

क्षेत्रीय निदेशक, महाराष्ट्र
Regional Director for Maharashtra

अस्वीकरण DISCLAIMER

बैंक ने यह दस्तावेज बैंक के मुंबई और नवी मुंबई स्थित औषधालयों को औषधियों और गैर-चिकित्सा वस्तुओं की आपूर्ति के लिए निविदा पर इच्छुक पक्षों को पृष्ठभूमि की जानकारी देने के लिए तैयार किया है।

2. यद्यपि बैंक ने इसमें निहित जानकारी को तैयार करने में उचित सावधानी बरती है तथा यह मानता है कि यह सही है, फिर भी न तो भारतीय रिजर्व बैंक, न ही इसके किसी प्राधिकारी या एजेंसी, न ही इनके संबंधित अधिकारी, कर्मचारी, एजेंट या सलाहकार इस दस्तावेज में निहित जानकारी या इसके साथ प्रदान की गई किसी जानकारी की पूर्णता या सटीकता के बारे में कोई वारंटी देते हैं या कोई अभिव्यक्त या निहित प्रतिनिधित्व करते हैं।

3. यह जानकारी संपूर्ण नहीं है। इच्छुक पक्षों को अपनी जांच स्वयं करनी होगी और उत्तरदाताओं को लिखित रूप में पुष्टि करनी होगी कि उन्होंने ऐसा किया है, और वे निविदा प्रस्तुत करने में बैंक द्वारा प्रदान की गई जानकारी पर ही निर्भर नहीं हैं। यह जानकारी इस आधार पर प्रदान की जाती है कि यह बैंक या उसके किसी भी प्राधिकरण या एजेंसी या उनके किसी भी संबंधित अधिकारी, कर्मचारी, एजेंट या सलाहकार पर बाध्यकारी नहीं है।

The Bank has prepared this document to give background information to the interested parties on the tender for supply of drugs & medicines and non-medical items to the Bank's dispensaries at Mumbai and Navi Mumbai.

2. While the Bank has taken due care in preparation of the information contained herein and believe it to be in order, neither Reserve Bank of India nor any of its authorities or agencies nor any of their respective officers, employees, agents or advisors give any warranty or make any representations, expressed or implied as to the completeness or accuracy of the information contained in this document or any information which may be provided in association with it.

3. The information is not intended to be exhaustive. Interested parties are required to make their own inquiries and respondents will be required to confirm in writing that they have done so, and they do not rely only on the information provided by the Bank in submitting the Tender. The information is provided on the basis that it is non-binding on the Bank or any of its authorities or agencies or any of their respective officers, employees, agents, or advisors.

4. बैंक अनुबंध को आगे न बढ़ाने, कार्य के विन्यास को बदलने, इस दस्तावेज़ में दर्शाई गई समय-सारिणी को बदलने या लागू की जाने वाली प्रक्रिया या प्रक्रिया को बदलने का अधिकार रखता है। यह किसी भी पक्ष के साथ मामले पर आगे चर्चा करने से इनकार करने का अधिकार भी रखता है जो रुचि व्यक्त करता है। रुचि व्यक्त करने वाले व्यक्तियों या संस्थाओं को किसी भी प्रकार की लागत की प्रतिपूर्ति का भुगतान नहीं किया जाएगा।

4. The Bank reserves the right not to proceed with the contract, to change the configuration of the work, to alter the timetable reflected in this document or to change the process or procedure to be applied. It also reserves the right to decline to discuss the matter further with any party expressing interest. No reimbursement of cost of any type will be paid to persons or entities expressing interest.

निविदा की अनुसूची (एसओटी) Schedule of Tender (SOT)

1.	विभाग का नाम Name of the Department	केन्द्रीय स्थापना विभाग, एचआरएमडी, एमआरओ CES, HRMD, MRO
2.	ई-निविदा का नाम E-Tender Name	मुंबई और नवी मुंबई में बैंक की डिस्पेंसरियों को दवाओं और गैर-चिकित्सा वस्तुओं की आपूर्ति के लिए ई-निविदा E-Tender for supply of drugs & medicines and non-medical items to Bank's dispensaries at Mumbai and Navi Mumbai
3.	ई-निविदा संख्या E-Tender No.	RBI/Mumbai Regional Office/HRMD/17/24-25/ET/1009
4.	निविदा का अनुमानित मूल्य Estimated value of tender	₹14.50 करोड़ ₹14.50 Crore
5.	निविदा का माध्यम Mode of Tender	ई-खरीद प्रणाली (ऑनलाइन - एमएसटीसी ई-कॉमर्स के माध्यम से - भाग-I - तकनीकी-वाणिज्यिक बोली और भाग-II - मूल्य बोली e-Procurement System (Online - Part I - Techno-Commercial Bid and Part II - Price Bid through MSTC
6.	पार्टियों द्वारा देखने/डाउनलोड करने के लिए उपलब्ध आरएफक्यू की तारीख Date of Tender available to parties for viewing / download on RBI website/ MSTC website	11.03.2025 प्रातः 11:00 बजे 11:00 AM of 11.03.2025
7.	बोली-पूर्व बैठक (ऑफ़लाइन) Pre-Bid meeting (offline)	18.03.2025 प्रातः 11:00 बजे 11:00 AM on 18.03.2025
8.	बोली-पूर्व बैठक का स्थान Venue of Pre-Bid meeting	केन्द्रीय स्थापना विभाग, मासप्रवी, भारतीय रिज़र्व बैंक, मुंबई क्षेत्रीय कार्यालय, प्रथम तल, मुख्य भवन, फोर्ट, मुंबई-400001 Central Establishment Section, Reserve Bank of India, Mumbai Regional Office, Main Building, Fort, Mumbai-400001
9.	बयाना जमा राशि (ईएमडी) Earnest Money Deposit (EMD)	निविदा के अनुमानित मूल्य का 2% अर्थात् रु.29,00,000/- (केवल उनतीस लाख रुपये) एनईएफटी के माध्यम से।

		एनईएफटी खाता विवरण: खाता संख्या 04869229907 आईएफएससी-RBIS0MBPA04 (दोनों स्थानों पर '0' शून्य) 2% of the estimated value of Tender i.e., Rs.29,00,000/- (Rupees Twenty-Nine Lakhs only) through NEFT. NEFT A/c details: A/c No.04869229907 IFSC-RBIS0MBPA04 ('0' Zero in both places)
10.	ईएमडी जमा करने की अंतिम तिथि Last date of submission of EMD	25.03.2025 प्रातः 11:00 बजे 11:00 AM on 25.03.2025
11.	www.mstcecommerce.com/eprochome/rbi पर ऑनलाइन तकनीकी-वाणिज्यिक बोली और मूल्य बोली जमा करने के लिए ई-निविदा शुरू होने की तिथि Date of Starting of e- Tender for submission of online Techno-Commercial Bid and Price Bid at https://www.mstcecommerce.com/eprocn	11.03.2025 प्रातः 11:00 बजे 11:00 AM of 11.03.2025
12.	तकनीकी-वाणिज्यिक बोली और मूल्य बोली जमा करने के लिए ऑनलाइन ई-निविदा बंद होने की तिथि Date of closing of online e-tender for submission of Techno-Commercial Bid & Price Bid	25.03.2025 प्रातः 11:00 बजे 11:00 AM on 25.03.2025
13.	भाग-I (यानी, तकनीकी-वाणिज्यिक बोली) खोलने की तिथि और समय Date & time of opening of Part-I (i.e., Techno- Commercial Bid)	25.03.2025 अपराह्न 3:00 बजे 3:00 PM of 25.03.2025
14	भाग-II (मूल्य बोली) खोलने की तिथि और समय Date & time of opening of Part-II (Price bid).	बाद में सूचित किया जाएगा To be notified later
15	लेनदेन शुल्क Transaction Fee	एमएसटीसी लिमिटेड के अनुसार As per MSTC Ltd.

Important instructions regarding e-Tender

This is an e-Tendering event of Reserve Bank of India, Mumbai Regional Office. The e-Tendering Service Provider/ Contractor is the MSTC Limited.

Chemists are requested to read the terms & conditions of this tender and subsequent Corrigendum, if any, before submitting their online tenders.

Process of e-Tender:

(A) Registration: The process involves Chemist's registration with MSTC e-procurement portal which is free of cost. Only after registration, the Chemist(s) can submit his / their bids electronically. Electronic Bidding for submission of Techno-Commercial Bid as well as Price Bid over the internet will be done. The Chemist should possess Class III signing and encryption type digital certificate. Chemists are to make their own arrangement for bidding from a PC connected with Internet. RBI is not responsible for making such arrangement. Bids will not be recorded without Digital Signature.

SPECIAL NOTE: The price bid and the commercial bid has to be submitted on-line only at www.mstcecommerce.com/eprocn/ (version 3)

Chemists are required to register themselves online with: www.mstcecommerce.com/eprocn/

Register as Chemist – Fill up details, create own user id and password and submit. For further details, go to Download Guide / Video / Registration.

Chemists will receive a system generated mail confirming their registration in their email which has been provided during filling the registration form. In case of any clarification, please contact RBI/MSTC, (before the scheduled time of the e-tender).

Contact person (MSTC) for Chemists:

HO Central Help Desk (For Chemists) - Phone Number: 07969066600

e-mail: helpdeskho@mstcindia.in (Please mention "HO Helpdesk" as subject while sending emails)

WRO Helpdesk: 7651915418 / 02269856817 / 02269856800

Availability: 9:30 AM to 5:00 PM on all working days for all technical issues e-Tenders, System settings etc.

Contact person (MSTC, WRO):

i. Tanmoy Sarkar, Deputy Manager - Mobile: 8349894664

Contact person (RBI):

- i. Shri Subhan Basha D B, AGM (subhanbasha@rbi.org.in), Mob:9867416856
- ii. Shri Sandeep Nayak, Manager (sandeepnayak@rbi.org.in), Mob: 8880837819
- iii. Shri Rajesh B, Assistant Manager (rajeshb@rbi.org.in), Mob:9462929727

(B) Guide

1. System requirement: For details, Chemists may refer to the **download system setting guide** available <https://www.mstcecommerce.com/eprocn/>

2. Special Note towards Transaction fee: The Chemist shall pay the transaction fee using “Transaction Fee Payment” link against the specific tender in the “Bid Floor”/ through the “Pay Transaction fee” in “Event catalogue” through their login. Chemist shall have the facility of making the payment either through NEFT or Online Payment. On selecting NEFT, Chemist shall generate a challan by filling up a form. Chemist shall remit the transaction fee amount as per the details printed on the challan without making change in the same. On selecting Online Payment, Chemist shall have the provision of making payment using its Credit / Debit Card / Net Banking. Once the payment gets credited to MSTC’s designated bank account, the transaction fee shall be auto authorized.

Transaction fee is non-refundable.

A Chemist shall not have the access to online e-Tender without payment of the transaction fee.

NOTE: Chemists are advised to remit the transaction fee well in advance before the closing time of the event so as to give themselves sufficient time to submit the bid.

3. Information about tenders / corrigendum shall be sent by email only during the process till finalization of tender. Hence, the Chemists are required to ensure that their corporate email ID provided is valid and updated at the time of registration with MSTC Ltd. Chemists are also requested to ensure validity of their class III signing and encryption type of DSC (Digital Signature Certificate).

4. e-Tender cannot be accessed after the due date and time mentioned in NIT (Notice Inviting Tender).

5. Bidding in e-Tender: Chemists are instructed to use **Upload Documents** link in ‘My menu’ to upload documents in document library. Multiple documents can be uploaded. Maximum size of single document for upload is 5 MB. Once documents are

uploaded in the library, Chemists can attach documents through **Attach Document** link against the e-Tender. Please note that, if the documents are not attached to any e-Tender, the same cannot be downloaded by RBI and it shall be deemed that the Chemist has not submitted the documents. For further assistance, please follow instructions of vendor guide.

a) Chemist(s) need to submit necessary EMD, e-Tender fees (If any) and Transaction fee separately for the e-Tender. No interest shall be paid on Earnest Money Deposit (EMD). EMD of the unsuccessful Chemist(s) shall be refunded within 15 days of awarding the Annual Contract to successful Chemist by RBI.

b) The process involves Electronic Bidding for submission of Techno Commercial Bid as well as Price Bid.

c) The Chemist(s) who have submitted the above fees can only submit their Techno Commercial Bids and Price Bid through internet in MSTC website www.mstcecommerce.com → e-procurement → New Common Portal → Bid Floor Manager → live event → Selection of the live event → Transaction fee → Common terms → Attach Documents → Price Bid.

Please Note: The Chemists after successful remittance of the transaction fees and EMD details, shall get the attach documents and common terms tabs enabled in their login. Post successful completion of this step, the Chemists will be allowed to save the lot specific terms and submit their price bid against the lot through the portal or download and upload the excel file for submitting price bids, as the case may be. In case the 'attach documents and / or saving common terms' step is unsuccessful, the tabs for saving lot specific terms and submitting price bid shall be disabled. The status of whether the same is successful or pending shall be displayed in the bid status button.

d) First the Chemist needs to fill up the Commercial specification if any and save it. Then the Chemist should fill up the Techno-commercial bid. After filling the Techno-Commercial Bid, bidder should click 'save' for recording their Techno-Commercial bid. Once the same is done, the Price Bid link becomes active and the same has to be filled up and then Chemist should click on "save" to record their price bid. Then once both the Techno-Commercial bid & Price bid have been saved, the Chemist can click on the "Final Submission" button to register their bid.

Note: - After clicking the final submission “Delete bid” option would be shown. If the Chemist wants to delete the bid after final submission and re submit the bid, then he / she should click delete bid and resubmit the same and again click final submission.

- e) In all cases, Chemist shall use their own ID and Password along with Digital Signature at the time of submission of their bid.
- f) During the entire e-Tender process, the Chemist shall remain completely anonymous to one another and also to everybody else.
- g) The e-Tender floor shall remain open from the pre-announced date & time and for as much duration as mentioned above.
- h) All electronic bids submitted during the e-Tender process shall be legally binding on the Chemist. Any bid will be considered as the valid bid offered by that Chemist and acceptance of the same by the Buyer will form a binding contract between Buyer and the Chemist for execution of supply / work.
- i) It is mandatory that all the bids are submitted with class III signing and encryption type of digital signature certificate otherwise the same shall not be accepted by the system.
- j) Buyer reserves the right to cancel or reject or accept or withdraw or extend the tender in full or part as the case may be without assigning any reason thereof.
- k) No deviation of the terms and conditions of the e-Tender document is acceptable. Submission of bid in the e-Tender floor by any Chemist confirms his acceptance of terms & conditions for the e-Tender.
- l) Unit of Measure (UOM) is indicated in the e-tender Floor. Rate to be quoted shall be as per the tender document.

Adoption of Integrity Pact

RBI has adopted Integrity Pact as per the guidelines of Central Vigilance Commission and this bid shall be covered under an Integrity Pact (IP).

The IP envisages an agreement between the prospective Chemist and the Buyer, committing the persons / officials of both the sides not to resort to corrupt practice in any aspect / stage of the contract.

Only those Chemists, who commit themselves to such a Pact with the Buyer, would be considered competent to participate in the bidding process.

The IP is applicable from the stage of invitation of bids till the complete execution of the contract and payment of final bill.

The Chemists are required to sign the Integrity Pact document as per the relevant [Annexure I](#) and submit the same in original to the RBI along with the bids. This shall also be uploaded on Part-I of the tender on MSTC Portal.

Bids without the signed Integrity Pact are liable to be rejected.

The Integrity Pact envisages, the appointment of Independent External Monitor (IEM) who shall independently review the extent to which the two parties to the contract (the Chemist and the RBI) have complied with their obligations under the Integrity Pact.

As approved by the Central Vigilance Commission, the Independent External Monitors (IEMs) for RBI are.

1. Shri Nageshwar Rao Koripalli, IRS (Retd.)

Mob No. 9788919555

e-mail id - knageshwarrao@gmail.com

and

2. Shri Pramod Shripad Phalnikar, IPS (Retd.)

Mob No. 9011943874

e-mail id – pramodphalnikar@gmail.com

Eligibility Criteria

(a) Drug License: The Chemist shall hold valid drug licenses as on the date of application in specified forms (Form 20, 20-B, 21, 21-B and 21-C or any other relevant form under the relevant law) for various categories of allopathic drugs issued by the Drug Control Authority of the State under the provisions of Drugs and Cosmetics Act, 1940, as applicable and any other law in force for the purpose. They must hold all other licenses, clearances and permissions as may be necessary to carry out the trade of dealing with/ selling of medicines. The Chemist will ensure and undertake that their licenses remain valid till the end of the contract period.

(b) Experience: The Chemist shall have minimum 5 years of experience of executing similar works with at least one Government / Semi-Government / Public Sector organization (during last 5 years ending last day of month previous to the one in which applications are invited).

(c) Minimum value of each completed work(s): Experience of having successfully completed similar works during last 5 years ending last day of month previous to the one in which applications are invited should be either of the following:

Three similar completed works each costing not less than the amount equal to ₹2 Crore.

Or

Two similar completed works each costing not less than the amount equal to ₹2.50 Crore.

Or

One similar work costing not less than the amount equal to ₹4 Crore.

Applicant should furnish their client list showing the details of work carried out by them during the last 5 years in the format given at [Annex II](#) and Client's Certificate on Client's letter head in the format given in [Annexure III](#)

(d) Yearly turnover: The Chemist should have an annual turnover of not less than ₹7.25 Crore during the last three financial years.

(e) Solvency: The Chemist should be able to furnish Banker's certificate from their banker for an amount not less than ₹2 Crore, specifically for the purpose of the work as per format given at [Annexure VIII](#).

(f) No Conviction/ Debarment: The Chemist shall not have been convicted by the State Drugs Authorities and no case shall be pending under the Drugs and Cosmetics Act and Rules. Copy of “**No Conviction Certificate**” from State Drugs Controller that no case is pending against the firm under the Drugs and Cosmetics Act and Rules made there under as well as under the Drugs (Price Control) Order, 1995 or Drugs (Price Control) Order, 2013 or any other Orders issued or any other laws in force from time to time.

(g) The Chemist shall not have been debarred / black-listed by any Govt. / Semi-Govt. / Public Sector organization. The Chemist shall furnish the details of disputes, if any, with its clients and the present status thereof, or in the absence of the same, a declaration to that effect shall be submitted at the time of tendering in the format given at [Annexure VII](#).

(h) Service Setup: The Chemist shall have a shop/ establishment within Mumbai/ Navi Mumbai Region, duly registered under Establishment of Shops Act.

(i) Billing System: The Chemist should have a computerized billing system.

(j) MSTC Registration: The Chemist should be registered with Metal State Trading Corporation (MSTC) portal to participate in the e-tendering.

(k) Notice of termination by the Bank: The Chemist shall not have been served the notice of termination of contract by the Bank on the basis of non-performance.

SECURITY DEPOSITS

1. Earnest Money Deposit (EMD)

The Chemist shall submit an Earnest Money Deposit (EMD) of **Rs.29,00,000/- (Rupees Twenty-Nine Lakhs only)** through NEFT to the account (A/c No.04869229907 IFSC-RBIS0MBPA04 ('0' Zero in both places)) of Reserve Bank of India, Mumbai Regional Office.

Proof of remittance with transaction number (scanned copy) shall be uploaded along with Part I documents.

EMD shall not be accepted in any other form. Bids without EMD shall not be considered and will be rejected. No interest shall be paid on the EMD.

EMD of unsuccessful Chemists shall be returned within 15 days of awarding the Annual Contract to successful Chemist. EMD of successful Chemists shall be released only after submission of Performance Bank Guarantee (PBG).

EMD of the Chemist will be forfeited entirely at the discretion of the Regional Director, Reserve Bank of India, Mumbai who is not bound to assign any reasons for his action if they:

- (a) fail to honour their commitment /quotations.
- (b) withdraw the bid after opening of the price bid.
- (c) fail to submit the Performance Bank Guarantee (PBG) within the prescribed time.

2. Performance Bank Guarantee (PBG)

On entering into a purchase contract with the Bank, as a security for due fulfilment of the terms and conditions and obligations of the service contract, the successful Chemist(s) shall submit a PBG of 5% of the annual contract amount awarded to them from a scheduled bank in favour of **Regional Director, Reserve Bank of India, Mumbai**. The format for PBG is given in [Annexure IV](#)

The PBG shall be a guarantee to execute all the works referred to in the tender document upon the terms and conditions contained therein.

The Performance Bank Guarantee should remain valid up to six months from the date of completion of contract.

No claim shall be made against the Bank in respect of interest if any due on the Performance Bank Guarantee.

Submission of Performance Bank Guarantee shall be ensured within a period of 20 days from the date of award of the Annual Contract (AC). In case of delay in submission, charges for delay in submission of PBG shall be recovered from the bills of the vendor at Bank Rate on PBG amount from the date of commencement of the contract period.

The EMD submitted along with the bid shall be returned soon after receipt of PBG.

The amount of PBG shall be liable to be forfeited in case of:

- i) non-performance of contract obligations and fails to adhere to the terms of the contract.
- ii) non-commencement of work.
- iii) if the medicines supplied by the authorized Chemist against the Purchase Orders (POs) placed on them in pursuance of this contract are subsequently found as having been stolen from anywhere or are not conforming to quality.
- iv) supplies any sub-standard, spurious drugs or the substitute medicines.
- v) over charges or substantial delays in supplies.

SCOPE OF WORK AND TERMS & CONDITIONS

1. Scope of work:

The Bank shall enter into an Annual Contract (AC) for supply of various drugs & medicines and non-medical items with one or more Chemists who offer the highest discounts on MRP for the tentative annual purchase of items listed in [Annexure X](#). The Chemist shall supply the drugs & medicines and non-medical items at the agreed discount in the stipulated time and at the specified place based on the indents issued from time to time by the Bank. It may be noted that the Bank is not bound to procure all its requirements of medicines only from the Chemist offering the highest discount. The Bank shall reserve the right to split / divide its purchases among two or more Chemists. The Bank shall also reserve the right to accept any or reject any or all the offers that it may receive without giving any reasons thereof.

The successful Chemist/ Chemists shall enter into a Contract with the Bank as per the format in [Annexure V](#). The AC shall be valid for the period of one year from April 01, 2025, to March 31, 2026, and the medicine wise discount quoted by the bidder shall remain firm and valid for the said period.

2. Period of Contract

The period of the contract shall be for 12 months from April 01, 2025, to March 31, 2026, subject to satisfactory performance. The supply orders will be placed against the contract, up to the last date of the contract. Orders received even on the closing date should be honored in accordance with the terms of contract even though the last date of the contract may have expired on the date of supply of medicines.

3. Extension of period of contract

The contract shall be extendable for further period of two years (one year at a time & not exceeding three years in total) subject to satisfactory performance of the Chemist and terms and conditions as agreed up on to supply the drugs & medicines and non-medical items at the same discount rate on MRP.

4. Delivery of supplies

On receipt of indent for supply from the Bank, the delivery of supplies in full shall be made at the premises of the Bank's dispensary to which the indent pertains, during

the working hours of the dispensary as soon as possible, subject to timelines mentioned in the Purchase Order (PO).

The Chemist shall have their office at Mumbai to execute the order and replace the rejected material if any, on priority.

Sufficient stock of standard quality of medicines at all times shall have to be maintained by the Chemist, to avoid inconvenience to the Bank's beneficiaries.

The Chemist shall not stop the supplies of the drugs & medicines and non-medical items without giving 30 days' notice.

The Chemist shall indicate batch number, name of manufacturer, date of expiry in the indents at the time of supplying the drugs & medicines and non-medical items to the concerned Dispensaries.

Indented medicines for the beneficiaries shall be supplied in individual packets by the Chemist.

5. Non-substitution / confirmation with schedule M of Drugs and Cosmetics Act

In case of indent for specific brand of medicines, the brand shall not be substituted. In all other cases, medicines confirming to Schedule M of Drugs and Cosmetics Act, 1945 specifications only shall be supplied.

6. Packed supplies

Supplies are required to be made in original packing of manufacturer. The packing shall be for the total quantity demanded of any medicine / drug in the PO as far as possible.

7. Authority slip

In case an Authorized Official of the Bank or the Bank's Medical Officer in charge of the Dispensary concerned gives any 'By Hand' Authority Slip to a beneficiary, the medicines shall be supplied immediately to the beneficiary for a period as mentioned in the slip.

8. Life period of medicines supplied

Every medicine has its own shelf-life period mentioned on the label of medicine. Expiry date of medicines supplied shall not be less than 18 months from the date of supply.

If the total shelf life of medicine is less than 18 months, then the date of manufacture shall be within 02 months before the date of supply. In any case, the shelf life of medicines supplied should not have passed more than half of its shelf life at the time of supply.

9. Collection and Disposal of near expiry/ life expired medicines

The Bank shall have the discretion to return life expired / near expiry medicines (medicines having three months of shelf life or less left), to the Supplier. The Chemist shall make arrangements to collect the near expiry medicines / life expired medicines from the Bank's dispensaries and to dispense them of in a safe environment. The details of medicines thus collected should be verified and receipt must be signed for acceptance by the Chemist.

10. Presentation of bills

- (i) The bills shall clearly indicate the details of the supplies made each day such as name of the item, name of manufacturer, batch No., date of manufacture & expiry date, prescription slip No. with date, rate, discount as per contract, HSN/ SAC code etc. and any other information required by the Bank from time to time.
- (ii) The bill shall be supported by the original PO along with the certificate from the Bank's authorised official under his/her signature, with date, seal of the office for receipt of the items indented.
- (iii) Incomplete bills or bills not accompanied by any of the particulars mentioned in (i) and (ii) above shall not be entertained.
- (iv) The bill shall be submitted within a fortnight from the date of completion of delivery of medicines.

11. Payment

The authorized Chemist shall claim payments on a quarterly basis. The invoice shall be raised in the Purchaser's name and GST number. Payments of the bills subject to statutory deductions will normally be arranged within 30 days from the date of presentation of the bill. However, the authorized Chemist shall make no claim from the Bank in respect of interest or damages in case the payment is delayed for any reasons.

The payment shall be through NEFT for which bidder shall give requisite detail of bank address, IFSC, Account No., Name of account holder etc.

The Bank shall deduct applicable TDS and credit to the account of Government of India.

The Chemist shall ensure timely filing of GST return. The data uploaded on the GSTR portal shall invariably tally with the invoices raised on the Bank.

12. Pricing

In response to the Bank's RFQ, the chemist shall quote discount on retail price printed on Strip/ Bottle/ Unit packed, in percentage term in respect of all items of supplies to be made under the Contract irrespective of their brands or manufacturers.

It shall be noted that the liability to pay any duties, levies or taxes leviable under the law would be that of the chemist.

The chemist shall also have to bear all the expenses connected with proper packaging, carting, transportation, etc., in connection with supply to any place specified by the Bank.

The chemist will also have to bear MSTC portal charges for participation in bidding process at the time of the RFQ. The Bank shall only pay the labeled MRP minus agreed discount quoted thereon.

13. Applicability of best prices

If the Chemist with whom the Bank has entered into an annual purchase contract offers a higher discount or sells or even offers to sell medicines following conditions of sale similar to those of the Bank's contract, to any person or organization during the currency of the rate contract, the discount rate applicable to the Bank shall be automatically increased with effect from that date for all the subsequent supplies under the contract and the contract amended accordingly. Other parallel contract holders, if any, are also to be given opportunity to reduce their price as well, by notifying the reduced price to them and giving them 15 (fifteen) days' time to intimate their revised prices, if they so desire, in sealed cover to be opened in the presence of concerned Chemists on the specified date and time and further action taken as per standard practice.

In case supplier backs out due to any reason, the next highest discount bidder (H1) may be asked to supply an alternate medicine (suggested by RBI) at the same percentage discount. Further, the Bank at its discretion may also ask H2 or other bidders who have submitted quotation to supply the specific brand of medicine at H1 discount.

14. Penalties

a. Delay in supply: On receipt of indent for supply from the Bank, the delivery in full shall be made at the premises of the Bank's dispensary to which the indent pertains, during the working hours of the dispensary as soon as possible but not later than 30 working days from the date of receipt of the indent. In case of emergency, the delivery of supplies in full shall be made on the next working day by 10.30 a.m. or at the opening hours of Bank's dispensary, whichever is later, at the premises of the dispensaries to which the indent pertains or at the residence of the patients as directed by the Bank. In the event of non-supply of indented medicines in time as aforesaid, Rs. 500/- will be deducted from the bill of the Chemist for each day or part thereof of delay in respect of each item.

b. Quality of medicines: The drugs & medicines and non-medical items to be supplied shall be of standard quality. In case it is found that any medicine's date is expired or found not of standard quality, substandard or spurious, the PBG is liable to be invoked and the Chemist shall be liable to be debarred for a period of 3 years besides other legal action that may be initiated.

c. Failure to supply the medicines: In case the Chemist fails to supply indented drugs & medicines and non-medical items, the Bank shall be entitled to procure the same from other Chemists and the Chemist will be liable to reimburse in full the price paid by the Bank. Subsequently, the Chemist will be allowed to claim only 75% of the amount payable to him for the same medicines as per the agreed terms and conditions.

d. Specific brand of medicines: In case of indent for specific brand of medicines, the same shall not be substituted. If any such case is noticed during subsequent scrutiny after or before the payment, then Chemist will be penalized for Rs.1000 plus cost of the specific brand of medicines for each such default.

e. Shelf life of medicines: In case of failure to adhere to the condition specified on shelf life, the Bank may levy a penalty of Rs.5000 and also the supplier will be liable to replace such medicines at their own cost. In case of recurrence of non-adherence to this condition, more stringent action viz., higher penalty up to three times the of the amount of penalty mentioned above and/or debarment besides legal action may be initiated by the Bank.

15. Corrupt, fraudulent or unethical practices

The Chemist shall adhere to the highest standards of ethics during the procurement and execution of contract while supplying medicines. The drugs & medicines and non-medical items supplied shall be of standard quality. In pursuance thereof, the terms are set forth as follows:

- a) The Chemist shall not offer, give, receive or solicit anything in cash or kind to influence the action of any official of the Bank involved in the process of empanelment, procurement or execution of the contract.
- b) The Chemist shall not misrepresent any of the fact in order to influence the empanelment process or execution of contract which shall be detrimental to the Bank's interest.
- c) The Bank shall declare a chemist ineligible, either indefinitely or for a specified period, if it is detected that the chemist has engaged in corrupt and fraudulent practices in executing the contract.

16. Termination for default

The Bank may, without prejudice to any other remedy for breach of contract, issue a written notice of default to the bidder, and terminate the Contract in whole or part:

- i. If the Chemist fails to provide any or all of the services within the period(s) specified in the Contract
- ii. If the Chemist fails to perform any other obligation(s) under the Contract.
- iii. If the Chemist, in the Bank's view has engaged in corrupt or fraudulent practices in competing for or in executing the Contract.
- iv. In case of delay in supply or failure or refusal on Chemist's part to supply the medicines within the time as provided in the respective Purchase Order.

v. In case it is found that any particular medicine's date is expired or is near the date of expiry, found not of standard quality, substandard or spurious.

vi. Over charging the bill

If any such case indicated at iv to vi above is noticed during subsequent scrutiny after or before the payment, then the Chemist shall refund the disputed / excess amount already paid by the Bank or replace the medicines in question. The Bank may stop payments due or recover the cost of such supplies from the amounts due to the chemist.

The Regional Director, Reserve Bank of India, Mumbai Regional Office reserves the right to terminate the Contract at any point of time by giving one month's notice period without assigning any reason and without prejudice to any other remedies available to the Bank.

17. Debar/Disqualify

A Chemist is liable for debarment/disqualification from bidding on the following grounds:

I. If it is determined that the Chemist has committed the following acts or omissions in contravention of the code of integrity:

- a. Making offer, solicitation or acceptance of bribe, reward or gift or any material benefit, either directly or indirectly, in exchange for an unfair advantage in the procurement process or to otherwise influence the procurement process.
- b. Any omission or misrepresentation that may mislead or attempt to mislead so that financial or other benefit may be obtained, or an obligation avoided.
- c. Any collusion bid rigging or anticompetitive behavior that may impair the transparency, fairness and the progress of the procurement process.
- d. Improper use of information provided by the procuring entity to the Chemist with an intent to gain unfair advantage in the procurement process or for personal gain.
- e. Any financial or business transactions between the Chemist and any official of the procuring entity related to tender or execution process of contract: which can affect the decision of the procuring entity directly or indirectly.

- f. Any coercion or any threat to impair or harm, directly or indirectly, any party or its property to influence the procurement process.
- g. Obstruction of any investigation or auditing of a procurement process.
- h. Making false declaration or providing false information for participation in a process or to secure a contract.
- i. Failed to disclose conflict of interest.
- j. Failed to disclose any previous transgressions made in respect of the provisions of sub- clause (i) with any public institution / entity in India or any other country during the last three years or of being debarred by any public procuring institution / entity.
- k. If the Chemist has been convicted of an offence - (a) under the Prevention of Corruption Act, 1988; or (b) the Indian Penal Code or any other law for the time being in force, for causing any loss of life or property or causing a threat to public health as part of execution of a public procurement contract. Chemist with respect to above conditions, shall submit declaration in format placed at ([Annexure VII](#))

II. For any actions or omissions by the Chemist other than violation of code of integrity, which in the opinion of the Bank warrants debarment, for the reasons like supply of sub-standard material, non-supply of material, abandonment of works, sub-standard quality of works, failure to abide terms of the tender etc.

III. The Bank reserves right to debar/disqualify the Chemist from participating in any bidding or from supplying medicines to the Bank for a period of three years. However, before doing so the Bank may give a show cause notice to the Chemist and consider reply, if any, submitted by the Chemist to such notice. The decision of the Bank / Regional Director shall be final in this regard.

18. Reservation of right to accept/ reject

Applications received after the due date and time or incomplete in any respect are liable to be rejected. The Bank reserves the right to accept or reject any or all the applications in full or part without assigning any reasons. The Bank's decision in this regard shall be binding and final. The Bank has the right to modify/ alter any

requirements in this document at its discretion as deemed appropriate. The decision of Regional Director, Mumbai Regional Office in this regard shall be final.

19. Appointment of Chemists

Fulfilling the terms & conditions and offering the highest discount does not necessarily mean qualifying for the award of the Contract. Under no circumstance, a request for alteration in the discount rate shall be accepted/ considered. Any conditional quotations / offers will not be accepted. The quotation shall be uploaded on MSTC website by the due date and time. Quotations shall be opened on the due date and time as specified in this document.

The Regional Director, Reserve Bank of India, Mumbai Regional Office reserves the right to enter into annual contracts with any number of Chemists. The Regional Director also reserves the right to allocate, reallocate the dispensaries, existing and new ones, that may be set up during the currency of the contract. The Regional Director, Reserve Bank of India, Mumbai also reserves the right to decide which supplier shall normally serve which dispensary. Without prejudice to the right, emergency purchases can be preferred from any of the Chemist irrespective of such allotment of dispensary to each Authorized Chemist for purchase of normal supplies.

20. Indemnity

The Chemist shall indemnify the Bank against all actions, suits, claims and demands brought or made against the Bank in respect of anything done or alleged to be done by the chemist in execution of or in connection with the work of this contract and due to non-adherence to the terms and conditions as stipulated therein in this document or contract for this purpose and against any loss or damage to the Bank in consequence to any action or suit being brought against the chemist for anything done or alleged to be done in the execution of this contract.

The Chemist shall abide by the job safety measures prevalent in India and shall free the Bank from all demands or responsibilities arising from accidents or loss of life, the cause of which is the bidder's / chemist's negligence. The bidder / chemist shall pay all indemnities arising from such incidents without any extra cost to the Bank and will not hold the Bank responsible or obligated.

In case any employee of the chemist so deployed enters in a dispute of any nature whatsoever, it will be the primary responsibility of the chemist to settle/contest the same. In case the Bank is made party and is supposed to contest the case, the Bank will be reimbursed for the actual expenses incurred towards Counsel fee and other expenses, which shall be paid in advance by the chemist to the Bank on demand. Further, the chemist shall ensure that no financial or any other liability comes on the Bank in this respect of any nature whatsoever and shall keep the Bank indemnified in this respect.

21. Arbitration

- i. In the event of there being any dispute or difference arising between the parties the same shall be referred to the Regional Director, Reserve Bank of India, Mumbai whose decision in writing, shall be final and binding on both the parties. However, if the parties are still not satisfied, the matter shall be referred to the sole arbitrator mutually agreed by the parties. The arbitration shall be conducted in accordance with the provisions of the Arbitration and Conciliations Act, 1996 or any statutory modifications or re-enactment thereof and the rules made there under and for the time being in force shall apply to the arbitration proceedings under this clause. The award of the arbitrator shall be final and binding on the parties.
- ii. The venue of the arbitration shall be Mumbai. The fees, if any, of the arbitrator shall, if required to be paid before the award is made and published, be paid half and half by each of the parties. The cost of the reference and of the award (including the fees, if any, of the arbitrator) shall be in the discretion of the arbitrator who may direct to any by whom and in what manner, such costs or any part thereof shall be paid and fix or settle the amount of costs to be so paid.
- iii. All disputes shall be subject to the legal jurisdiction of the Court at Mumbai only. Alternate settlement modes can be used for settling any legal dispute with mutual consent only.
- iv. During the arbitration proceedings, the Chemist shall continue to discharge his contractual obligation under this agreement, unless dispensed by the Bank.

22. Sexual Harassment of women at workplace (Prevention, Prohibition and Redressal) Act, 2013:

- i. The Chemist shall be solely responsible for full compliance with the provisions of “The Sexual Harassment of Women at workplace (Prevention, Prohibition and Redressal) Act 2013”. In case of any complaint of sexual harassment against its employees within the premises of the Bank, the complaint shall be referred to the appropriate committee constituted under the said act. The Chemist shall be responsible for educating its employees or agent or supply men about prevention of sexual harassment at workplace and related issues. The Chemist shall ensure appropriate action under the said act in respect of the complaint.
- ii. Any complaint of sexual harassment from any aggrieved employee of the Chemist against any employee of the Bank shall be taken cognizance of by the Regional Complaints Committee constituted by the Bank.
- iii. The Chemist shall be responsible for any monetary compensation that may need to be paid in case the incident involves the employees or agents or supply men of the contractor, for instance any monetary relief to Bank’s employee, if sexual violence by the employee of the contractor is proved.
- iv. The Chemist shall be responsible for educating its employees or agents or supply men about prevention of sexual harassment at workplace and related issues.
- v. The Chemist shall provide a complete and updated list of its employees who are deployed within the Bank’s premises.

23. Compliance with the Rule 144(xi) of GFR 2017

Compliance with the Rule 144(xi) of GFR 2017 inserted vide Office Memorandum (OM) F. No. 6/18/2019-PPD dated July 23, 2020, issued by Public Procurement Division, Department of Expenditure, Ministry of Finance, Government of India, the Public Procurement Orders issued in furtherance thereto, and their subsequent revisions shall be mandatory.

In this regard, Chemist shall submit a copy of Undertaking / Declaration / Certificate on their letter head duly signed by the authorized signatory in the format given in this document. ([Annexure VI](#))

If the Undertaking / Declaration / Certificate submitted by the vendor is found to be false, his/her/its tender / work order will be immediately terminated, and legal action in accordance with law including forfeiting of Earnest Money Deposit / invoking of Performance Bank Guarantee / Security Deposit may be initiated and the Bank may also debar the vendor from participating in the tenders invited by the Bank in future.

24. The Chemist shall ensure compliance to other applicable statutory provisions also.

25. Non-Disclosure Clause

The Chemist shall not disclose directly or indirectly any information, materials and details of the Bank's infrastructure / systems / equipment etc., which may come to the possession or knowledge of the Chemist during the course of discharging contractual obligations in connection with this agreement, to any third party and shall at all times hold the same in the strictest confidence. The Chemist shall treat the details of the contract as private and confidential, except to the extent necessary to carry out the obligations under it or to comply with applicable laws. The Chemist shall not publish, permit to be published, or disclose any particulars of the works in any trade or technical paper or elsewhere without the previous written consent of the Bank. The Chemist shall indemnify the Bank for any loss suffered by the Bank as a result of disclosure of any confidential information. Failure to observe the above, shall be treated, as breach of contract on the part of the Chemist and the Bank shall be entitled to claim damages and pursue legal remedies. The Chemist shall take all appropriate actions with respect to its employees to ensure that the obligations of non-disclosure of confidential information under this agreement are fully satisfied. The Chemist's obligations with respect to non-disclosure and confidentiality shall survive the expiry or termination of this agreement for whatever reason.

GENERAL INSTRUCTIONS

1. Participation in the Tender

Chemists who are eligible, as per the eligibility criteria stipulated at Section IV of the tender document, are entitled to participate in the Tender. The interested Chemists must register on the MSTC portal: www.mstcecommerce.com/eprocn for participating in e-tendering.

2. Invitation for proposal

This tender document is neither an offer letter nor a legal contract, but an invitation for the proposal. No contractual obligation on behalf of the Bank whatsoever shall arise from this tender-process unless and until a formal contract is signed and executed by duly authorized Officers of the Bank and the Chemist. Further, the Bank shall not be held liable for any costs incurred by the tenderer in the preparation of the response to this tender. The preparation of Chemist's proposal shall be made without any obligation by the Bank to acquire any of the items included or rejected. All information included by the vendors in their proposal shall be treated in strict confidence.

3. Pre-bid meeting

A pre-bid meeting shall be held on **March 18, 2025, at 11.00 a.m.** at Main Office Premises of Reserve Bank of India, Mumbai regional Office to discuss/clarify any queries about the tender. All the intending Chemists are advised to attend the meeting. In this regard, the Chemists are requested to send an intimation regarding their participation in the pre-bid meeting to rajeshb@rbi.org.in

4. Evaluation of bid

Technical bid: Documents supporting eligibility of Chemists to participate in the tender are to be uploaded on MSTC portal in Part I of tender. The technical bids (Part 1) shall be opened first and evaluated to determine responsiveness and completeness to the eligibility criteria. Any clarification / rectification in case of deviations, in the technical bids at this stage, will be called for in writing or by email. Failure to submit the same within the specified time limit may result in rejection of the bid. The Chemists who qualify in Technical Evaluation will be shortlisted for Financial (Price Bid) Evaluation. The decision of the Bank in this regard shall be final and binding on the Chemists.

The Bank may obtain reports on past performance of the Chemist from their clients. The Bank may evaluate the said reports before opening of the Part II of the tender. If any Chemist is not found to possess the required eligibility for participating in the tendering process at any point of time and / or his performance/ service reports received from his clients are found unsatisfactory, the Bank reserves the right to reject his / her offer after the technical evaluation has been completed. The Bank is not bound to assign any reason for doing so.

Financial bid: The Financial bids shall be quoted online in Part II on MSTC portal only. Opening of Part II shall be intimated to the qualified/ eligible vendors. The tender shall remain valid for 90 days from the date of opening of Part I of the tender.

Tender document: The tender document shall be treated as part and parcel of the contract agreement.

Documents to be uploaded on MSTC Portal

The following documents shall be submitted:

- a. Duly filled and signed Application Form on Chemist's letter head as per the format given at Form I.
- b. Integrity Pact on Rs. 500 non-judicial stamp paper as per the format given in [Annexure I](#)
- c. Self-attested copy of Registration & Incorporation of Company / Partnership / Proprietorship.
- d. Shop Registration Certificate. Documentary evidence of the shop establishment within Mumbai Municipal Corporation.
- e. Self-attested copy of MSME certificate, if registered under MSME Act.
- f. Self-attested copies of valid licenses held by the chemist as on the date of application.
- g. Chemist's Client list showing the details of work carried out by them during the last 5 years in the format given at [Annex II](#).
- h. Client Report as per format given in [Annex III](#) from the client(s) for each of the qualifying works.
- i. Self-attested copy of **"No Conviction Certificate"** from State Drugs Controller that no case is pending against the firm under the Drugs and Cosmetics Act and Rules made there under as well as under the Drugs (Price Control) Order, 1995 or Drugs (Price Control) Order, 2013 or any other Orders issued or any other laws in force from time to time. An affidavit to the effect is acceptable in lieu thereof.
- j. Copies of the balance sheets for the last three financial years and statement of annual turnover for the last three years, duly certified by a Chartered Accountant.
- k. Copy of valid GST registration certificate.
- l. Copy of valid PAN card allotted to the Chemist.
- m. Proof of submission of EMD.
- n. Signed copy of Scope of work and Terms & Conditions and General Instructions of the tender.
- o. Proforma for Undertaking / Declaration / Certificate by the Bidder regarding country sharing land border with India as per the format given at [Annexure VI](#).
- p. Declaration to the effect that the Chemist has neither debarred / black-listed by any Govt. / Semi-Govt. / Public Sector Organization nor has any disputes with its clients.

Any other document as advised and required by the Bank for the purpose.

APPLICATION FORM

**E- Tender for supply of drugs & medicines and non-medical items to
dispensaries of Reserve Bank of India, Mumbai Regional Office**

(Event No. - RBI/Mumbai Regional Office/HRMD/17/24-25/ET/1009)

(On Chemist's Letter Head)

Sl. No.	Item Description	Remarks
1	Name of the Chemist	
2	Address for Communication	
3	Mobile No. & E-mail	
4	Constitution (Company/Partnership/Proprietorship)	
5	Details of Registration (Registering Authority, Registration Number and Date)	
6	Year of commencement of business	
7	GST Registration Number	
8	PAN	
9	Whether manufacturer/ Authorised Distributor/ Dealer/ Agency	
10	Name(s) of the Proprietor/ Partner/ Director / Official with designation authorized to make commitment to the Bank	
11	Whether the Chemist holds valid license(s) on the date of application for various categories of allopathic drugs issued by the Drug Control Authority of the State under the provisions of	

	Drugs and Cosmetics Act, 1940? Please give details of licence.		
12	Whether billing is computerised?		
13	Whether the Chemist has been convicted by the State Drugs Controller or any case is pending against the Chemist under the Drugs and Cosmetics Act and Rules made thereunder as well as under the Drugs Price Control Order issued from time to time?		
14	Names of the Government/ Public Sector/ Corporate clients of the Chemist for bulk supply of medicines. Contact person's name and telephone numbers of the Government/ Public Sector/ Corporate clients. E-mail (mandatory) Mobile Number (mandatory)		
15	Name and address of Principal Banker. Please also give phone numbers.		
16	Annual turnover	FY	Turnover
		2021-22	
		2022-23	
		2023-24	
Signature of Authorised Official of the Chemist			

Integrity Pact

(On Non-Judicial Stamp Paper Rs.500)

This Agreement (hereinafter called the Integrity Pact) is made on this _____ Day of _____ Month, 20____,

Between

Reserve Bank of India (RBI), established on April 1, 1935, in accordance with the provisions of the Reserve Bank of India Act, 1934 having its Head Office at Mumbai 400001 (hereinafter called the "BUYER", which expression shall mean and include, unless the context otherwise requires, his successors in office and assigns) of the First Part

And

M/s. _____ represented by Mr. / Mrs. _____, Chief Executive Officer / Authorized Representative (hereinafter called the "BIDDER" which expression shall mean and include, unless the context otherwise requires, his successors and permitted assigns) of the Second Part.

WHEREAS the BUYER proposes to procure medicines for bank's dispensaries in Mumbai; and the BIDDER/SELLER is willing to offer/has offered to supply medicines for bank's dispensaries in Mumbai. The BUYER needs to adhere with all relevant laws of land, rules, regulations, economic use of resources and of fairness in its relations with the BIDDER.

WHEREAS the BIDDER is a Private Company / Partnership / LLP / LLC, constituted in accordance with the relevant law in the matter and the BUYER is a statutory body performing its functions under the Reserve Bank of India Act, 1934 and other relevant legislations.

NOW, THEREFORE,

To avoid all forms of corruption by following a system that is fair, transparent and free from any influence / prejudiced dealings prior to, during and subsequent to the currency of the contract to be entered into with a view to: -

Enabling the BUYER to obtain the desired said services at a competitive price in conformity with the defined specifications by avoiding the high cost and the distortionary impact of corruption on public procurement, and

Enabling BIDDERS to abstain from bribing or indulging in any corrupt practice in order to secure the contract by providing assurance to them that their competitors will also abstain from bribing and other corrupt practices and the BUYER will commit to prevent corruption, in any form, by its officials by following transparent procedures.

The parties hereto hereby agree to enter into this Integrity Pact and agree as follows:

1. Commitments of the Buyer

1.1 The BUYER undertakes that no official of the BUYER, connected directly or indirectly with the contract, will demand, take a promise for or accept, directly or through intermediaries, any bribe, consideration, gift, reward, favour or any material or immaterial benefit or any other advantage from the BIDDER, either for themselves or for any person, organization or third party related to the contract in exchange for an advantage in the bidding process, bid evaluation, contracting or implementation process related to the contract.

1.2 The BUYER shall treat all BIDDERS alike and shall provide to all BIDDERS the same information and will not provide any such information to any particular BIDDER which could afford an advantage to that particular BIDDER in comparison to other BIDDERS.

1.3 All the officials of the BUYER shall report to the appropriate authority any attempted or completed breaches of the above commitments as well as any substantial suspicion of such a breach.

1.4 In case any such preceding misconduct on the part of such official(s) is reported by the BIDDER to the BUYER with full and verifiable facts and the same is prima facie found to be correct by the BUYER, necessary disciplinary proceedings, or any other action as deemed fit, including criminal proceedings may be initiated by the BUYER and such a person shall be debarred from further dealings related to the contract process. In such a case while an enquiry is being conducted by the BUYER the proceedings under the contract would not be stalled.

1.5 In the event of any dispute between the BUYER and the BIDDER where Integrity Pact is applicable, in case, both the parties are agreeable, they may try to settle dispute through mediation before the panel of Independent External Monitors (IEMs) in a time bound manner. The BUYER shall not approach the Courts while

representing the matters to IEMs and shall await their decision in the matter. In case, the dispute remains unresolved even after mediation by the panel of IEMs, the Bank may take further action as per the terms & conditions of the contract. The fees/expenses on dispute resolution shall be equally shared by both the parties i.e the BUYER and the BIDDER

1.6 The BUYER shall provide the IEMs access to all documents/records pertaining to the contract for which a complaint or issue is raised before them, as and when warranted.

2. Commitments of BIDDERS

2.1 The BIDDER commits itself to take all measures necessary to prevent corrupt practices, unfair means and illegal activities during any stage of its bid or during any stage in order to secure the contract or in furtherance to secure it and in particular commit itself to the following:

- The BIDDER shall not offer, directly or through intermediaries, any bribe, gift, consideration, reward, favour, any material or immaterial benefit or other advantage, commission, fees, brokerage or inducement to any official of the BUYER, connected directly or indirectly with the bidding process, or to any person, organization or third party related to the contract in exchange for any advantage in the bidding, evaluation, contracting and implementation of the contract.
- The BIDDER further undertakes that it has not given, offered or promised to give, directly or indirectly any bribe, gift, consideration, reward, favour, any material or immaterial benefit or other advantage, commission, fees, brokerage or inducement to any official of the BUYER or otherwise in procuring the Contract or forbearing to do or having done any act in relation to the obtaining or execution of the contract or any other contract with the Government for showing or forbearing to show favour or disfavour to any person in relation to the contract or any other contract with the Government.
- BIDDERS shall disclose the name and address of agents and representatives and Indian BIDDERS shall disclose their foreign principals or associates.
- BIDDERS shall disclose the payments to be made by them to agents / brokers or any other intermediary, in connection with this bid / contract.

- The BIDDER further confirms and declares to the BUYER that the BIDDER has not engaged any individual or firm or company whether Indian or foreign to intercede, facilitate or in any way to recommend to the BUYER or any of its functionaries, whether officially or unofficially to the award of the contract to the BIDDER, nor has any amount been paid, promised or intended to be paid to any such individual firm, company in respect of any such intercession, facilitation or recommendation.
- The BIDDER, either while presenting the bid or during negotiations or before signing the contract, shall disclose any payments he has made, is committed to or intends to make to officials of the BUYER or their family members, agents, brokers or any other intermediaries in connection with the contract and the details of services agreed upon for such payments.
- The BIDDER shall not collude with other parties interested in the contract to impair the transparency, fairness and progress of the bidding process, bid evaluation, contracting and implementation of the contract.
- The BIDDER shall not accept any advantage in exchange for any corrupt practice, unfair means and illegal activities.
- The BIDDER shall not use improperly, for purposes of competition or personal gain, or pass on to others, any information provided by the BUYER as part of the business relationship, regarding plans, technical proposals, and business details, including information contained in any electronic data carrier. The BIDDER also undertakes to exercise due and adequate care lest any such information is divulged.
- The BIDDER commits to refrain from giving any complaint directly or through any other manner without supporting it with full and verifiable facts.
- The BIDDER shall not instigate or cause to instigate any third person to commit any of the actions mentioned above.
- If the BIDDER or any employee of the BIDDER or any person acting on behalf of the BIDDER, either directly or indirectly, is a relative of any of the officers of the BUYER, or alternatively, if any relative of an officer of the BUYER has financial interest/stake in the BIDDER's firm, the same shall be disclosed by the BIDDER at the time of filing of bid. The term 'relative' for this purpose would be as defined in Section 6 of the Companies Act 1956. The BIDDER shall not lend to or borrow any money from or

enter into any monetary dealings or transactions, directly or indirectly, with any employee of the BUYER.

- In the event of any dispute between the BUYER and the BIDDER where Integrity Pact is applicable, in case, both the parties are agreeable, they may try to settle dispute through mediation before the panel of Independent External Monitors (IEMs) in a time bound manner. The BUYER shall not approach the Courts while representing the matters to IEMs and shall await their decision in the matter. In case, the dispute remains unresolved even after mediation by the panel of IEMs, the Bank may take further action as per the terms & conditions of the contract. The fees/expenses on dispute resolution shall be equally shared by both the parties i.e the BUYER and the BIDDER.

3. Previous Transgression

3.1. The BIDDER declares that no previous transgression occurred in the last three years immediately before signing of this Integrity Pact, with any other company in any country in respect of any corrupt practices envisaged hereunder or with any Public Sector Enterprise in India or any Government Department in India that could justify BIDDER's exclusion from the bid process. The BIDDER shall also report the pending transgression(s) for which cognizance was taken even before the said period of three years.

3.2. The BIDDER agrees that if it makes incorrect statement on this subject, BIDDER can be disqualified from the bid process or the contract, if already awarded, can be terminated for such reason.

4. Earnest Money

While submitting the bid, the BIDDER shall submit a bank guarantee as may be specified by the BUYER as Earnest Money/Security Deposit, with the BUYER.

5. Sanctions for Violations

5.1. Any breach of the aforesaid provisions by the BIDDER or anyone employed by it or acting on its behalf (whether with or without the knowledge of the BIDDER) shall entitle the BUYER to take all or any one of the following actions, wherever required:

- To immediately call off the contract negotiations without assigning any reason or giving any compensation to the BIDDER. However, the proceedings with the other BIDDER(s) would continue.
- The Security / Performance Bank Guarantee (after the contract is signed) shall stand forfeited either fully or partially, as decided by the BUYER and the BUYER shall not be required to assign any reason, therefore.
- To immediately cancel the contract, if already signed, without giving any compensation to the BIDDER.
- To recover all sums already paid by the BUYER with interest thereon at 1% higher than the prevailing Base Rate of a Scheduled Commercial Bank, while in case of a BIDDER from a country other than India with interest thereon at 1% higher than the LIBOR. If any outstanding payment is due to the BIDDER from the BUYER in connection with any other contract for any other services, such outstanding payment could also be utilized to recover the aforesaid sum and interest.
- To encash the Security / Performance Bank Guarantee / Warranty Bond, if furnished by the BIDDER, in order to recover the payments, already made by the BUYER, along with interest.
- To cancel all or any other Contracts with the BIDDER. The BIDDER shall be liable to pay compensation for any loss or damage to the BUYER resulting from such cancellation / rescission and the BUYER shall be entitled to deduct the amount so payable from the money(s) due to the BIDDER.
- To debar the BIDDER from participating in future bidding processes of RBI for a minimum period of three years, which may be further extended at the discretion of the BUYER.
- To recover all sums paid in violation of this Pact by BIDDER(s) to any middleman or Agent or Broker with a view to securing the contract.
- In cases where irrevocable Letters of Credit have been received in respect of any contract signed by the BUYER with the BIDDER, the same shall not be opened.

- Forfeiture of Performance Bank Guarantee in case of a decision by the BUYER to forfeit the same without assigning any reason for imposing sanction for violation of this Pact.

5.2. The BUYER shall be entitled to take all or any of the actions mentioned in Section 5.1 of this Pact also on the Commission by the BIDDER or anyone employed by it or acting on its behalf (whether with or without the knowledge of the BIDDER), of an offence as defined in Chapter IX of the Indian Penal code, 1860 or Prevention of Corruption Act, 1988 or any other statute enacted for prevention of corruption.

5.3. The decision of the BUYER to the effect that a breach of the provisions of this Pact has been committed by the BIDDER shall be final and conclusive on the BIDDER. However, the BIDDER can approach the Independent Monitor(s) appointed for the purposes of this Pact.

6. Fall Clause

The BIDDER undertakes that it has not supplied / is not supplying similar product / services or sub-services in similar quantity, at a price lower than that offered in the present bid in respect of any other Ministry / Department of the Government of India or PSU or PSB and if it is found at any stage that similar product / services or sub-services was supplied by the BIDDER to any other Ministry / Department of the Government of India or a PSU or PSB at a lower price, then that very price, with due allowance for elapsed time, will be applicable to the present case and the difference in the cost would be refunded by the BIDDER to the BUYER, if the contract has already been concluded.

7. Independent External Monitors (IEMs)

7.1. The BUYER has appointed Independent External Monitors (hereinafter referred to as IEMs) for this Pact in consultation with the Central Vigilance Commission and the IEMs are:

1. Shri Nageshwar Rao Koripalli, IRS (Retd.)
Mob No. 9788919555
e-mail id - knageshwarrao@gmail.com
2. Shri Pramod Shripad Phalnikar, IPS (Retd.)
Mob No. 9011943874
e-mail id – pramodphalnikar@gmail.com

7.2. The task of the IEMs shall be to review independently and objectively, whether and to what extent the parties comply with the obligations under this Pact.

7.3. The Monitors shall not be subject to instructions by the representatives of the parties and perform their functions neutrally and independently.

7.4. Both the parties accept that the IEMs have the right to access all the documents relating to the procurement, including minutes of meetings.

7.5. As soon as the IEMs notices, or has reason to believe, a violation of this Pact, he will so inform the Authority designated by the BUYER.

7.6. The BIDDERS accept that the IEMs has the right to access without restriction to all Procurement documentation of the BUYER including that provided by the BIDDER. The BIDDER will also grant the IEMs, upon his request and demonstration of a valid interest, unrestricted and unconditional access to his project documentation. The same is applicable to Subcontractors. The IEMs shall be under contractual obligation to treat the information and documents of the BIDDER/Subcontractor(s) with confidentiality.

7.7. The BUYER shall provide to the IEMs sufficient information about all meetings among the parties related to the Procurement provided such meetings could have an impact on the contractual relations between the parties. The parties will offer to the IEMs the option to participate in such meetings.

7.8. The IEMs shall submit a written report to the designated Authority of BUYER within 8 to 10 weeks from the date of reference or intimation to him by the BUYER / BIDDER and, should the occasion arise, submit proposals for correcting problematic situations.

8. Facilitation of Investigation

In case of any allegation of violation of any provisions of this Pact or payment of commission, the BUYER or its agencies shall be entitled to examine all the documents including the Books of Accounts of the BIDDER and the BIDDER shall provide necessary information and documents in English and shall extend all possible help for the purpose of such examination.

9. Law and Place of Jurisdiction

This Pact is subject to Indian Law. The place of performance and jurisdiction is the seat of the BUYER, i.e. Mumbai.

10. Other Legal Actions

The actions stipulated in this Integrity Pact are without prejudice to any other legal action that may follow in accordance with the provisions of the extant law in force relating to any civil or criminal proceedings.

11. Validity

The validity of this Integrity Pact shall be from date of its signing and extend up to 12 months after the last payment under the contract to the successful bidder as part of the overall contract whichever is later. In case BIDDER is unsuccessful, this Integrity Pact shall expire after the appointment of the successful bidder.

Should one or several provisions of this Pact turn out to be invalid; the remainder of this Pact shall remain valid. In this case, the parties will strive to come to an agreement to their original intentions.

12. The parties hereby sign this Integrity Pact at Mumbai on _____

BUYER

BIDDER

Reserve Bank of India

(Legal entity)

Name of the Officer:

Name of Authorised Signatory:

Designation:

Designation:

Department:

Witness:

Witness:

PROFORMA OF PAST EXPERIENCE

Client wise details shall be furnished as below:

Sl. No.	Name & Address of the Client	Mob No. & E-mail Id. Of the Client	Value of work	Completed in time. (Yes/ No)	Start Date & Completion Date	Reason for Delay if any

**PROFORMA OF CLIENT'S CERTIFICATE REGARDING PERFORMANCE
(On Client's Letter Head)**

1. Name & address of the client:
2. Details of works executed by Shri /M/s. -----
(name of chemist)
3. Name of work with brief particulars:
4. Agreement No. and date:
5. Agreement amount (approximates are also acceptable):
6. Details of penalties levied (indicate amount), if any, for non-performance or non-adherence to terms:
7. Name, address, telephone number and email id of the authority under whom supply executed:

Name & Designation:

Telephone Nos:

E-mail:
8. Comments on the capabilities of the chemist (Outstanding/Very Good/ Good/ Satisfactory/ Poor):
 - a) Technical proficiency: Outstanding/Very Good/ Good/ Satisfactory/ Poor
 - b) Financial soundness
 - c) Adherence to timelines
 - d) Quality of work
 - e) General behaviour

***'Countersigned'**

**Signature of the competent Authority
with office seal
Name & Designation:
Contact numbers:**

PROFORMA OF BANK GUARANTEE FOR PERFORMANCE SECURITY
(On Non-Judicial Stamp Paper of appropriate value purchased in the name of the
issuing bank)

The Regional Director
Reserve Bank of India
Mumbai Regional Office
Mumbai 400001

Dear Sir,

**Name of Work: Supply of drugs & medicines and non-medical items to Bank's
dispensaries at Mumbai & Navi Mumbai Region**

Bank guarantee for PERFORMANCE SECURITY DEPOSIT

WHEREAS

Reserve Bank of India, having its Central Office at Shahid Bhagat Singh Road, Mumbai, (hereinafter called "the RBI") has awarded the Contract for the captioned work (hereinafter called the "Contract") to M/s _____ (Name of the Contractor) (hereinafter called "the said Contractor" which expression shall include its successors and assigns).

AND Whereas the Contractor is bound by the said Contract to submit to RBI a Performance Security for a total amount of ₹. _____ (Rupees _____ only) (Amount in figures and words) for the due fulfilment by the said contractor of the terms and conditions contained in the contract. We, _____ (Name of the Bank), (hereinafter called "the Bank"), at the request of M/s _____, the contractor, do hereby undertake to pay to the RBI an amount not exceeding Rs _____ as Performance Guarantee for due fulfilment of the terms and conditions of the contract.

NOW THIS GUARANTEE WITNESSETH

1. We _____ (Name of the Bank) do hereby agree with and undertake to RBI, their Successors, Assigns that in the event of the RBI coming to the conclusion that the Contractor has not performed his obligations under the said conditions of the contract or have committed a breach thereof, which conclusion shall be binding on us

as well as the said contractor; we shall on demand by the RBI, pay without demur to the RBI, a sum of Rs. _____ (Rupees _____ only) or any lower amount that may be demanded by the RBI. Our guarantee shall be treated as equivalent to the Performance Guarantee Amount for the due performance of the obligations of the Contractor under the said Contract, provided, however, that our liability against such sum shall not exceed the sum of Rs. _____ (Rupees _____ only).

2. We also agree to undertake to and confirm that the sum not exceeding Rs. _____ (Rupees _____ only) as aforesaid shall be paid by us without any demur or protest, merely on demand from the RBI on receipt of a notice in writing stating that the amount is due to them and we shall not ask for any further proof or evidence and the notice from the RBI shall be conclusive and binding on us and shall not be questioned by us in any respect or manner whatsoever. The Bank shall pay to RBI any money so demanded notwithstanding any dispute/disputes raised by the Contractor in any suit or proceedings pending before any Court, Tribunal or Arbitrator/s relating thereto and the liability under this guarantee shall be absolute and unequivocal. We undertake to pay the amount claimed by the RBI within a period of one week from the date of receipt of the notice as aforesaid.

3. We confirm that our obligation to the RBI under this guarantee shall be independent of the agreement or agreements or other understandings between the RBI and the Contractor.

4. This guarantee shall not be revoked by us without prior consent in writing of the RBI.

We hereby further agree that –

a) Any forbearance or commission on the part of the RBI in enforcing the conditions of the said agreement or in compliance with any of the terms and conditions stipulated in the said Contract and/or hereunder or granting of any time or showing of any indulgence by the RBI to the Contractor or any other matters in connection therewith shall not discharge us in any way and our obligation under this guarantee. This guarantee shall be discharged only by the performance by the Contractor of their obligations and in the event of their failure to do so, by payment by us of the sum not exceeding Rs. _____ (Rupees _____ only).

b) Our liability under these presents shall not exceed the sum of Rs. _____
(Rupees _____ only) .

c) Our liability under this agreement shall not be affected by any infirmity or irregularity on the part of our said constituents/clients or their obligations thereunder or by dissolution or change in the constitution of our said constituents.

d) This guarantee shall remain in force up to (180 days beyond the Defect liability period) provided that if so desired by the RBI, this guarantee shall be renewed for a further period as may be indicated by them on the same terms and conditions as contained herein.

e) Our liability under these presents will terminate unless these presents are renewed as provided hereinabove on the _____ or on the day when our said constituents comply with their obligations, as to which a certificate in writing by the RBI alone is the conclusive proof whichever date is later. Unless a claim or suit or action is filed against us within _____ or any extended period, all the rights of the RBI against us under this guarantee shall be forfeited and we shall be released and discharged from all our obligations and liabilities hereunder.

In witness whereof I/We of the Bank have signed and sealed this guarantee on the _____ day of _____ (Month) (Year) being herewith duly authorized.

For and on behalf of _____ (Name of the Bank)

Signature of authorized Bank official

Name:

Designation:

Stamp/ Seal of the Bank

Signed, sealed and delivered for and on behalf of the Bank by the above named in the presence of:

Witness 1

Signature

Name:

Address:

(NB: This guarantee will require stamp duty as applicable in the state, where it is executed and shall be signed by the official whose signature and authority shall be verified).

CONTRACT AGREEMENT
Annual Contract for Supply of Drugs & Medicines and Non-Medical items
(On Non-Judicial Stamp Paper of Rs. 500)

THIS AGREEMENT made at Mumbai on this _____ day of _____
(month), 2025 between

The Reserve Bank of India, Mumbai Regional Office, Mumbai having its Central Office at Mumbai (hereinafter called “the Bank”) which expression shall unless exclude or repugnant to the context on ONE PART,

AND

M/s _____ having its registered office at _____ (hereinafter called “the Chemist”) represented by _____ who is authorized to enter this agreement which terms shall unless excluded or repugnant to the context be deemed to include the Partners and Principals of the said firm and their respective successors, executors, administrators representative and assigns/ and assigns on the OTHER PART.

1. WHEREAS the Bank having expressed intention of engaging a Chemist for supply of drugs & medicines and non- medical items to its fourteen dispensaries in Mumbai and Navi Mumbai, invited e- Tender vide _____ dated _____ through MSTC portal on specified terms and conditions and scope of work as detailed in the tender document Part I, Part II, Annexures and Corrigendum thereof and the Chemist has been selected as approved Chemist to supply such items listed in the accompanying schedule and agreed to supply such items on such terms and conditions and decided discount rate on MRP, the present agreement is drawn up and executed, incorporating inter-alia the said and terms and conditions in the schedule of the agreement.

2. In this Agreement, whenever rights, privileges, discretions and powers have been said to be exercisable by the “Bank”, such rights, privileges, discretions and powers will be actually exercisable by the Regional Director, Reserve Bank of India, Mumbai regional Office, unless otherwise specified.

3. The Chemist agrees to have read and understood the tender document Part I, Part II and Corrigendum, if any.

4. The Chemist agrees to, according to and in compliance with the orders as may be placed by the Bank, supply the drugs & medicines and non- medical items of standard quality to the Bank's dispensaries at their premises at the agreed rates on MRP within the timeline specified thereof. The orders for the supply of the approved products will be placed with the Chemist after the execution of the agreement as and when required by the Bank depending upon their tentative quarterly consumption which may vary as per exigency of the situation.
5. The Chemist agrees that the accepted discount rates on MRP as provided in the accompanying schedule shall hold good throughout the tender period from April 01, 2025 to March 31, 2026 as well as for such period for which the tender may be extended unless otherwise revised by the Bank.
6. The Chemist agrees to deliver all supplies to the respective dispensaries by own arrangements made by the Chemist and they shall not be entitled to charge any cost for packaging, carting and transportation of the said goods to the said premises for such delivery thereof. The Chemist also agrees to ensure that all the supplied materials are reached to the dispensaries in a physical condition without any deterioration in its quality and quantity. The liability to pay any duties, levies or taxes leviable under the law would be that of the chemist.
7. The Chemist agrees to transport all temperature sensitive materials in cold chain.
8. The Chemist agrees not to assign, transfer or sublet the rights and benefits under this contract either in part or in whole to any other party. The whole of the works included in the Contract shall be executed by the Chemist and the Chemist shall not directly or indirectly transfer, assign or under-let the Contract or any part share thereof or any interest therein without the prior written consent of the Bank. No undertaking shall relieve the Chemist from the full and entire responsibility of the Contract or from active superintendence of the works during their contract.
9. During the subsistence of this contract, the Chemist agrees to maintain an office/ liaison office or a place of business in Mumbai where all notices and other papers required to be served or sent to the Chemist shall be served or sent. The Chemist also agrees to provide address details of the office, an email address and contact number for contact by the Bank.

10. The Chemist agrees to possess all the required license and permissions under applicable laws from competent authorities for running the business during the currency of the contract. The Chemist also agrees to comply with all regulations relating to storage, transportation and supply of drugs & medicines and non-medical items issued from time to time by authorities.

11. The Chemist agrees that all notices intended to be served on him shall be deemed to have been duly served if sent under Certificate of Posting/ Registered Post/ Speed Post/ by email/ by fax at the addresses/ email id/ fax No. provided by the Chemist.

12. The Chemist agrees not to make any representation for deviation from their quoted rates and /or terms and conditions. Such actions by the Chemist will be counted as bad performance and will invoke the Penal provisions of this agreement except in conditions of Force Majeure wherein in conditions like strikes, war like situation, severe natural calamities, major fires, acts of God the Chemist is unable to carry out his commitment of meeting the terms of this contract.

13. To ensure effective implementation of this contract, authorized official/s of Reserve Bank of India shall issue instructions, either orally or in writing to the Chemist and such instructions shall be deemed to be a part and parcel of this contract and shall be binding on the contractor. In the event the instructions are issued orally the same shall have to be confirmed in writing immediately. In all matters relating to or incidental to this contract, if there arises any doubt or dispute or disagreement, the decision of the Bank shall be final and binding on the contractor.

14. It shall be the Chemist's responsibility to ensure that the obligations under the terms of this contract are duly performed and observed.

15. The Chemist shall maintain and provide all necessary documentation, registers and records and other related documents as proof of compliance with all statutory requirements and provisions of applicable laws.

16. The Chemist shall provide at his cost, everything necessary for the proper execution of the works according to the intent and specifications taken together whether the same may or may not be particularly shown or described therein, provided that the same can reasonably be inferred therefrom, and if the Chemist finds any discrepancy he shall immediately, and in writing, refer same to the Bank who shall decide thereupon.

17. All materials shall so far as procurable be of the equivalent kinds and in accordance with the Bank's instructions, and the Chemist shall upon the request of the Bank furnish him with all invoices, accounts, receipts, and other vouchers to prove that the materials comply therewith. The Contractor shall at his own cost arrange for and/or carry out any test of any materials which the Bank may require.

18. The Chemist shall give all necessary personal superintendence during the contract period, and as long thereafter as the Bank may consider necessary. The Chemist shall nominate/identify the person for proper performance of this contract and provide the contact details of such person to the Bank at the time of signing the agreement. Any directions, explanations, instructions or notices given by the Bank to the Chemists' representative shall be held to be given to the Chemist.

19. The Chemist shall afford the official deputed by the Bank, every facility and assistance for inspecting the works and materials and for checking and measuring the materials. The Bank shall have power to give notice to the Chemist or to his representative of non-approval of any work or materials and such work shall be suspended, or the use of such materials shall be discontinued by the Supervisor/ Manager appointed by the Chemist, but such examination shall not in any way exonerate the Chemist from the obligation to remedy which may be found to exist at any stage of the works.

20. If the Chemist, after receipt of written notice from the Bank requiring compliance immediately fails to comply with, the Bank may employ and pay other persons to execute any such work whatsoever that may be necessary to give effect thereto, and all costs incurred in connection therewith shall be recoverable from the Chemist by the Bank as a debit or may be deducted from any moneys due to the Chemist.

21. On taking over the responsibility of work assigned, the Chemist shall formulate the mechanism for due assignment of work to its personnel which will be finalized by the Bank/ its authorized officials. Subsequently, the Chemist shall review the work assigned from time to time with the permission of the Bank, for further streamlining their system.

22. The decision, opinion, direction, certificate (except for payment) by the Bank with respect to all or any of the matters hereof (which matters are herein referred to

as excepted matters) shall be final and conclusive and binding on the parties hereto and shall be without appeal.

23. If, for any reason, the Bank is obliged, by virtue of the provisions of the Employees Compensation Act, 1923, or any statutory modification or re-enactment thereof to pay compensation to a workmen employed by the Chemist in execution of the works, the Bank shall be entitled to recover from the Chemist the amount of compensation so paid. The Bank shall be at liberty to recover such amount or any part thereof by deducting it from the security deposit or from any sum due by the Bank to the Chemist under this Contract or otherwise.

24. Period of contract: The period of the contract shall be for 12 months from April 01, 2025, to March 31, 2026, subject to satisfactory performance. The supply orders will be placed against the contract, up to the last date of the contract. Orders received even on the closing date should be honored in accordance with the terms of contract even though the last date of the contract may have expired on the date of supply of medicines.

25. Extension of period of contract: The contract shall be extendable for further period of two years (one year at a time & not exceeding three years in total) on the same terms and conditions, provided the Bank finds the services of the Contractor satisfactory and shall be at the absolute and sole discretion of the Bank. The terms and conditions contained in the tender document and any clarifications (corrigenda) issued shall be treated as part and parcel of this agreement and shall be binding on the parties.

26. Life period of medicines: Expiry date of medicines supplied should not be less than 18 months from the date of supply. If the total shelf life of medicine is less than 18 months, then the date of manufacture should be within 02 months before the date of supply. In any case, the shelf life of medicines supplied should not have passed more than half of its shelf life at the time of supply.

27. Collection and disposal of near expiry medicines: The Chemist shall make arrangements to collect the near expiry medicines/ life expired medicines from the Bank's dispensaries and to dispose them of in a safe environment. The details of medicines thus collected should be verified and receipt must be signed for acceptance by the Chemist.

28. Invoice generation: The bills should clearly indicate the details of the supplies made each day such as name of the item, name of manufacturer, batch No., date of manufacture & expiry date, prescription slip No. with date, rate, discount as per contract, HSN/ SAC code etc. and any other information required by the Bank. The bill shall be supported by the original PO along with the certificate from the Bank's authorised official under his/her signature, with date, seal of the office for receipt of the items indented. Incomplete bills or bills not accompanied by any of the particulars mentioned in (i) and (ii) above will not be entertained.

29. Payment: The authorized Chemist shall claim payments on a quarterly basis. The supplier shall present the invoice to the respective offices from where the purchase orders were received. The invoice shall be raised in the Purchaser's name and GST number. Payments of the bills subject to statutory deductions shall normally be arranged within 30 days from the date of presentation of the bill. However, the authorized Chemist shall make no claim from the Bank in respect of interest or damages in case the payment is delayed for any reasons. The payment shall be through NEFT for which bidder should give requisite detail of bank address, IFSC, Account No., Name of account holder etc. The Bank shall deduct applicable TDS and credit to the account of Government of India. The Chemist shall ensure timely filing of GST return. The data uploaded on the GSTR portal shall invariably tally with the invoices raised to the Bank.

30. Application of best practices: If the Chemist with whom the Bank has entered into an annual purchase contract offers a higher discount or sells or even offers to sell medicines following conditions of sale similar to those of the Bank's contract, to any person or organization during the currency of the rate contract, the discount rate applicable to the Bank will be automatically increased with effect from that date for all the subsequent supplies under the contract and the contract amended accordingly. Other parallel contract holders, if any, are also to be given opportunity to reduce their price as well, by notifying the reduced price to them and giving them 15 (fifteen) days' time to intimate their revised prices, if they so desire, in sealed cover to be opened in the presence of concerned Chemists on the specified date and time and further action taken as per standard practice. In case supplier backs out due to any reason, the H1 bidder may be asked to supply an alternate medicine (suggested by RBI) at the same percentage discount. Further, the Bank at its discretion may also

ask H2 or other bidders who have submitted quotation to supply the specific brand of medicine at H1 discount.

31. Penalties on the following ground:

- a. Delay in supply: On receipt of indent for supply from the Bank, the delivery in full shall be made at the premises of the Bank's dispensary to which the indent pertains, during the working hours of the dispensary as soon as possible but not later than 30 working days from the date of receipt of the indent. In case of emergency, the delivery of supplies in full shall be made on the next working day by 10.30 a.m. or at the opening hours of Bank's dispensary, whichever is later, at the premises of the dispensaries to which the indent pertains or at the residence of the patients as directed by the Bank. In the event of non-supply of indented medicines in time as aforesaid, Rs. 500/- shall be deducted from the bill of the Chemist for each day or part thereof of delay in respect of each item.
- b. Quality of medicines: The drugs & medicines and non-medical items to be supplied shall be of standard quality. In case it is found that any medicine's date is expired or found not of standard quality, substandard or spurious, the PBG is liable to be invoked and the Chemist will be liable to be debarred for a period of 3 years besides other legal action that may be initiated.
- c. Failure to supply the medicines: In case the Chemist fails to supply indented drugs & medicines and non-medical items, the Bank shall be entitled to procure the same from other Chemists and the Chemist shall be liable to reimburse in full the price paid by the Bank. Subsequently, the Chemist shall be allowed to claim 75% of the amount payable to him for the same medicines as per the agreed terms and conditions.
- d. Specific brand of medicines: In case of indent for specific brand of medicines, the same shall not be substituted. If any such case is noticed during subsequent scrutiny after or before the payment, then Chemist shall be penalized for Rs.1000 plus cost of the specific brand of medicines for each such default.
- e. Shelf life of medicines: In case of failure to adhere to the condition specified on shelf life, the Bank may levy a penalty of Rs.5000 and also the supplier shall be liable to replace such medicines at their own cost. In case of recurrence of non-adherence to this condition, more stringent action viz., higher penalty up to three

times the amount of penalty mentioned above and/or debarment besides legal action may be initiated by the Bank.

32. Corrupt, fraudulent or unethical practices: The Chemist shall adhere to the highest standards of ethics during the procurement and execution of contract while supplying medicines. The drugs & medicines and non-medical items supplied should be of standard quality. In pursuance thereof, the terms are set forth as follows:

- a. The Chemist shall not offer, give, receive or solicit anything in cash or kind to influence the action of any official of the Bank involved in the process of empanelment, procurement or execution of the contract.
- b. The Chemist shall not misrepresent any of the fact in order to influence the empanelment process or execution of contract which shall be detrimental to the Bank's interest.
- c. The Bank shall declare a chemist ineligible, either indefinitely or for a specified period, if it is detected that the chemist has engaged in corrupt and fraudulent practices in executing the contract.

33. Termination for default: The Bank may, without prejudice to any other remedy for breach of contract, by written notice of default sent to the bidder, terminate the Contract in whole or part:

- a. If the Chemist fails to provide any or all of the services within the period(s) specified in the Contract.
- b. If the Chemist fails to perform any other obligation(s) under the Contract.
- c. If the Chemist, in the Bank's view has engaged in corrupt or fraudulent practices in competing for or in executing the Contract.
- d. In case of delay in supply or failure or refusal on Chemist's part to supply the medicines within the time as provided in the respective Purchase Order.
- e. In case it is found that any particular medicine's date is expired or is near the date of expiry, found not of standard quality, substandard or spurious.
- f. Over charging the bills.

If any such case indicated at iv to vi above is noticed during subsequent scrutiny after or before the payment, then the Chemist shall refund the disputed / excess amount already paid by the Bank or replace the medicines in question. The Bank may stop

payments due or recover the cost of such supplies from the amounts due to the chemist.

The Regional Director, Reserve Bank of India, Mumbai Regional Office reserves the right to terminate the Contract at any point of time by giving one month's notice period without assigning any reason and without prejudice to any other remedies available to the Bank.

34. Debar/Disqualify: A Chemist is liable for debarment/disqualification from bidding on the following grounds:

If it is determined that the Chemist has committed the following acts or omissions in contravention of the code of integrity:

- a. Making offer, solicitation or acceptance of bribe, reward or gift or any material benefit, either directly or indirectly, in exchange for an unfair advantage in the procurement process or to otherwise influence the procurement process.
- b. Any omission or misrepresentation that may mislead or attempt to mislead so that financial or other benefit may be obtained, or an obligation avoided.
- c. Any collusion bid rigging or anticompetitive behavior that may impair the transparency, fairness and the progress of the procurement process.
- d. Improper use of information provided by the procuring entity to the Chemist with an intent to gain unfair advantage in the procurement process or for personal gain.
- e. Any financial or business transactions between the Chemist and any official of the procuring entity related to tender or execution process of contract: which can affect the decision of the procuring entity directly or indirectly.
- f. Any coercion or any threat to impair or harm, directly or indirectly, any party or its property to influence the procurement process.
- g. Obstruction of any investigation or auditing of a procurement process.
- h. Making false declaration or providing false information for participation in a process or to secure a contract.
- i. Failed to disclose conflict of interest.
- j. Failed to disclose any previous transgressions made in respect of the provisions of sub- clause (i) with any public institution / entity in India or any other country during the last three years or of being debarred by any public procuring institution / entity.

- k. If the Chemist has been convicted of an offence— (a) under the Prevention of Corruption Act, 1988; or (b) the Indian Penal Code or any other law for the time being in force, for causing any loss of life or property or causing a threat to public health as part of execution of a public procurement contract.
- l. For any actions or omissions by the Chemist other than violation of code of integrity, which in the opinion of the Bank warrants debarment, for the reasons like supply of sub-standard material, non-supply of material, abandonment of works, sub-standard quality of works, failure to abide terms of the tender etc.

The Bank reserves right to debar/disqualify the Chemist from participating in any bidding or from supplying medicines to the Bank for a period of three years. However, before doing so the Bank may give a show cause notice to the Chemist and consider reply, if any, submitted by the Chemist to such notice. The decision of the Bank / Regional Director shall be final in this regard.

35. Reservation of right to accept/ reject: Applications received after the due date and time or incomplete in any respect are liable to be rejected. The Bank reserves the right to accept or reject any or all the applications in full or part without assigning any reasons. The Bank's decision in this regard shall be binding and final. The Bank has the right to modify/ alter any requirements in this document at its discretion as deemed appropriate. The decision of Regional Director, Mumbai Regional Office RO in this regard shall be final.

36. Appointment of Chemists: Fulfilling the terms & conditions and offering the highest discount does not necessarily mean qualifying for the award of the Contract. Under no circumstance a request for alteration in the discount rate will be accepted/ considered. Any conditional quotations / offers will not be accepted. The quotation should be uploaded on MSTC website by the due date and time. Quotations will be opened on the due date and time as specified in this document. The Regional Director, Reserve Bank of India, Mumbai Regional Office reserves the right to enter into annual contracts with any number of Chemists. The Regional Director also reserves the right to allocate, reallocate the dispensaries, existing and new ones, that may be set up during the currency of the contract. The Regional Director, Reserve Bank of India, Mumbai also reserves the right to decide which supplier shall normally serve which dispensary. Without prejudice to the right, emergency purchases can be preferred from any of the

Chemist irrespective of such allotment of dispensary to each Authorized Chemist for purchase of normal supplies.

37. Indemnity: The Chemist shall indemnify the Bank against all actions, suits, claims and demands brought or made against the Bank in respect of anything done or committed to be done by the chemist in execution of or in connection with the work of this contract and due to non-adherence to the terms and conditions as stipulated therein in this document or contract for this purpose and against any loss or damage to the Bank in consequence to any action or suit being brought against the chemist for anything done or committed to be done in the execution of this contract.

The Chemist shall abide by the job safety measures prevalent in India and shall free the Bank from all demands or responsibilities arising from accidents or loss of life, the cause of which is the bidder's / chemist's negligence. The bidder / chemist shall pay all indemnities arising from such incidents without any extra cost to the Bank and will not hold the Bank responsible or obligated.

In case any employee of the chemist so deployed enters in a dispute of any nature whatsoever, it will be the primary responsibility of the chemist to settle/contest the same. In case the Bank is made party and is supposed to contest the case, the Bank will be reimbursed for the actual expenses incurred towards Counsel fee and other expenses, which shall be paid in advance by the chemist to the Bank on demand. Further, the chemist shall ensure that no financial or any other liability comes on the Bank in this respect of any nature whatsoever and shall keep the Bank indemnified in this respect.

38. Settlement of disputes by arbitration:

- i. In the event of there being any dispute or difference arising between the parties the same shall be referred to the Regional Director, Reserve Bank of India, Mumbai whose decision in writing, shall be final and binding on both the parties. However, if the parties are still not satisfied, the matter shall be referred to the sole arbitrator mutually agreed by the parties. The arbitration shall be conducted in accordance with the provisions of the Arbitration and Conciliations Act, 1996 or any statutory modifications or re-enactment thereof and the rules made there under and for the time being in force shall apply to the arbitration proceedings

under this clause. The award of the arbitrator shall be final and binding on the parties.

- ii. The venue of the arbitration shall be Mumbai. The fees, if any, of the arbitrator shall, if required to be paid before the award is made and published, be paid half and half by each of the parties. The cost of the reference and of the award (including the fees, if any, of the arbitrator) shall be in the discretion of the arbitrator who may direct to any by whom and in what manner, such costs or any part thereof shall be paid and fix or settle the amount of costs to be so paid.
- iii. All disputes shall be subject to the legal jurisdiction of the Court at Mumbai only. Alternate settlement modes can be used for settling any legal dispute with mutual consent only.
- iv. During the arbitration proceedings, the Chemist shall continue to discharge his contractual obligation under this agreement, unless dispensed by the Bank.

39. Failure to exercise Bank's rights: Any omission on the part of Bank at any time to exercise any of its rights under the terms of engagement of the Chemist shall not be deemed to amount as waiver on the part of Bank of its rights and in no way impair or affect the validity of the terms and the privilege of Bank to enforce its rights at any time subsequently.

40. Sexual Harassment of women at workplace (Prevention, Prohibition and Redressal) Act, 2013:

- i. The Chemist shall be solely responsible for full compliance with the provisions of "The Sexual Harassment of Women at workplace (Prevention, Prohibition and Redressal) Act 2013". In case of any complaint of sexual harassment against its employees within the premises of the Bank, the complaint shall be referred to the appropriate committee constituted under the said act. The Chemist shall be responsible for educating its employees or agent or supply men about prevention of sexual harassment at workplace and related issues. The Chemist shall ensure appropriate action under the said act in respect of the complaint.
- ii. Any complaint of sexual harassment from any aggrieved employee of the Chemist against any employee of the Bank shall be taken cognizance of by the Regional Complaints Committee constituted by the Bank.

- iii. The Chemist shall be responsible for any monetary compensation that may need to be paid in case the incident involves the employees or agents or supply men of the contractor, for instance any monetary relief to Bank's employee, if sexual violence by the employee of the contractor is proved.
- iv. The Chemist shall be responsible for educating its employees or agents or supply men about prevention of sexual harassment at workplace and related issues.
- v. The Chemist shall provide a complete and updated list of its employees who are deployed within the Bank's premises.

41. Force Majeure: Force Majeure," as used in this Agreement, means any cause beyond the reasonable control and not due to the fault or negligence of the Party affected, as a result of which the Party affected is delayed in performance of, or unable to perform, its obligations under this Agreement; including drought, fire, flood, hailstorms, earthquake, lightning, perils of sea, epidemic, war (whether declared or undeclared), Acts of God or the public enemy, riot, terrorism, explosions, civil disturbance, labour disputes, strikes, sabotage, vandalism, and extreme weather conditions. If either Party is rendered wholly or partially unable to perform its obligations under this Agreement because of the occurrence of a Force Majeure Event, that Party shall be excused from whatever obligations (other than payment obligations) that are affected by the Force Majeure Event to the extent so affected, provided that:

- a. The affected Party gives the other Party written notice describing the particulars of the occurrence known to such affected Party, including an estimation of its expected duration and probable impact on the performance of such Party's obligations hereunder.
- b. The notice described in clause (a) above shall be given promptly after the occurrence of the Force Majeure Event, and, in no event more than twenty (20) days after the affected Party becomes aware of such occurrence.
- c. the suspension of performance shall be of no greater scope and of no longer duration than is reasonably required by the Force Majeure Event.
- d. The affected Party shall use all reasonable efforts to continue to perform its obligations hereunder to the extent that performance is not excused and

e. When the affected Party is able to resume performance of the affected obligations under this Agreement, that Party shall give the other Party written notice to that effect and the affected Party promptly shall resume performance under this Agreement.

42. Non-Disclosure Clause: The Chemist shall not disclose directly or indirectly any information, materials and details of the Bank's infrastructure / systems / equipment etc., which may come to the possession or knowledge of the Chemist during the course of discharging contractual obligations in connection with this agreement, to any third party and shall at all times hold the same in the strictest confidence. The Chemist shall treat the details of the contract as private and confidential, except to the extent necessary to carry out the obligations under it or to comply with applicable laws. The Chemist shall not publish, permit to be published, or disclose any particulars of the works in any trade or technical paper or elsewhere without the previous written consent of the Bank. The Chemist shall indemnify the Bank for any loss suffered by the Bank as a result of disclosure of any confidential information. Failure to observe the above, shall be treated, as breach of contract on the part of the Chemist and the Bank shall be entitled to claim damages and pursue legal remedies. The Chemist shall take all appropriate actions with respect to its employees to ensure that the obligations of non-disclosure of confidential information under this agreement are fully satisfied. The Chemist's obligations with respect to non-disclosure and confidentiality shall survive the expiry or termination of this agreement for whatever reason.

IN WITNESS WHEREOF the parties to these presents have hereunto set and subscribed their respective hands and seals the _____ day/month and year first above written.

SIGNED AND DELIVERED BY THE:

Signed for and on behalf of the Bank

Signed for and on behalf of the Chemist

In presence of:

Witness 1:

Witness 2:

**Proforma for Undertaking / Declaration / Certificate by the Bidder regarding
country sharing land border with India**

(To be submitted by bidders on their letter head duly sealed and signed by the
authorized signatory)

To
The Regional Director
Reserve Bank of India
Mumbai Regional office

**Name of Work: Supply of drugs & medicines and non-medical items to Bank's
dispensaries in Mumbai and Navi Mumbai**

I / We (Name and address, including Country of
location of bidder) have read and understood the contents of the Office Memorandum
(OM) F. No. 6/18/2019-PPD dated July 23, 2020 and its subsequent orders / revision
issued by Public Procurement Division, Department of Expenditure, Ministry of
Finance, Government of India regarding the restrictions on procurement from a bidder
of a country which shares a land border with India.

2. I / We certify that (Name of the bidder)

- i. is not from a country sharing land border with India, or
- ii. is from a country sharing land border with India and has been registered with the
Competent Authority, the certificate of which is enclosed, or
- iii. is from a country sharing land border with India where Government of India has
extended lines of credit, or
- iv. is from a country sharing land border with India where Government of India is
engaged in development projects.

(Strikeout whichever of the above is not applicable).

3. I / We further certify that (Name of bidder) fulfils all
requirements in this regard and is eligible to be considered under the provision of the
above referred Office Memorandum and its subsequent orders / revision. I/We also
undertake that even in case of contracts where we are permitted by the Bank/RBI to
sub- contract I / we(Name of bidder) will not sub-contract any work to
a contractor from country(ies) sharing land border with India, unless such contractor
fulfils all the requirements contained in the above referred office memorandum / order.

4. I/We know and understand that, if this Undertaking / Declaration / Certificate submitted by us is found to be false, the Bank shall be free to reject / terminate our tender / Work Order and that the Bank shall also be free to initiate any legal action in accordance with law including forfeiting of Earnest Money Deposit / invoking of Performance Bank Guarantee / Security Deposit and / or debarring us from participating in tenders invited by the Bank in future.

(Signature and name of authorized signatory
of the bidder with Rubber Stamp)

Date:

Place:

Undertaking / Declaration regarding Debarment

(To be submitted by the bidder on their letter head)

To

The Regional Director
Reserve Bank of India
Mumbai Regional Office

Dear Sir,

Name of the work: Supply of drugs & medicines and non-medical items to Bank's dispensaries at Mumbai and Navi Mumbai

I / we _____ (name of the Chemist) declares that I/we or any of our allied firm*:

- a. have not been debarred/ suspended/ blacklisted by any public institution/ Statutory Authorities / Organisations/ or any entity in India or any other country as on _____ (date of submission of bid).
- b. have not made any transgression in respect of the code of integrity (as mentioned in the tender) with any public institution / entity in India or any other country in last three years as on _____ (date of submission of bid).
- c. will inform the Bank in writing in case of debarment / suspension / blacklisting by any public institution/ entity in India or any other country on or before of award of work or during the period of work.
- d. do not have any proceedings pending or order passed by any Authority/Court for violation/deficiency of statutory provisions such as EPF, ESI, Bonus, Minimum Wages, or other payments for last 5 years.
- e. have not rescinded/ abandoned any contract awarded by any of our clients before the expiry of prescribed period of contract for last 5 years.
- f. have been maintaining a clean track record without any involvement in unlawful/ illegal activities or financial Banking frauds. We do not have any case with the Police/ Court/ Regulatory authorities against the bidder or proprietor/ partners/ directors in case of Proprietorship/ Partnership firm/ company respectively involving the above.

2. I/ We know and understood that, if this Undertaking / Declaration/ Certificate submitted by us is found to be false, the Bank shall be free to reject/ terminate our tender/ Work Order and that the Bank shall also be free to initiate any legal action in accordance with law including forfeiting of Earnest Money Deposit/ invoking of Performance Bank Guarantee/ Security Deposit and / or debarring us from participating in tenders invited by the Bank in future.

(Signature and name of the authorized
signatory of the Bidder with Rubber Stamp)

Date:

Place:

*Allied firm: A firm would be termed as “allied firm “if the management is common, or substantial or majority shares are owned by the banned/ suspended firm and by virtue of this it has a controlling voice. Further all successor firms will also be considered as allied firm.

To
Regional Director,
Reserve Bank of India,
Mumbai Regional Office
Fort, Mumbai -400 001.

Bankers' Certificate from a Scheduled Bank

This is to certify that to the best of our knowledge and information Shri/ M/s
having the noted address, a customer of our bank is / are respectable and can be
treated as good for any engagement up to a limit of Rs. (Rupees
.....)

This certificate is issued without any guarantee or responsibility on the Bank or any
of the officers.

For the Bank

(Signature with seal)

Date:

Name & Designation

For the Bank

Note:

1. Bankers' certificates should be from a scheduled bank on the letterhead of the Bank and addressed to enlistment authority.
2. In case of partnership firm, certificate to include names of all partners as recorded with the Bank.

Details of RBI Dispensaries(There may be change in number of dispensaries in future)

Sl. No.	Dispensary Details
1.	NCOB Dispensary NCOB, 15 th floor, Reserve Bank of India, Fort, Mumbai – 400 001
2.	Amar Building Dispensary Amar Building, Gr. Floor, RBI, Mumbai – 400 001
3.	BKC Office Dispensary, Reserve Bank of India Bandra-Kurla Complex, Bandra (East), Mumbai – 400 051
4.	Byculla Office Dispensary Byculla Office, Reserve Bank of India, Mumbai - 400008
5.	Byculla Staff Quarters Maratha Mandir Marg, Byculla, Mumbai – 400 008
6.	Nalanda Colony, Reserve Bank Officer's quarters, Chembur, Mumbai – 400 071
7.	Dahisar Colony Dispensary, Dahisar RBI Quarters, Kandarpada Dahisar (West) - 400068
8.	Gokuldham Dispensary, RBI Staff Quarters Gokuldham, Goregaon (E), Mumbai – 400 063
9.	RBI Malad Staff Quarters Raheja Township, Jeetendra Road, Malad (E), Mumbai – 400 097
10.	RBI Jalada Staff Quarters P. Balu Marg Prabhadevi, Mumbai – 400 025
11.	RBI Santacruz Staff Qtrs North Avenue Marg, S.V. Road, Santacruz (W), Mumbai - 400 054
12.	RBI Officers Quarters Tata Mills Compound (TMC), Dr. Ambedkar Road Opp. Hindmata Dadar (E), Mumbai – 400 012
13.	WTC Dispensary Reserve Bank of India, World Trade Centre, Cuffe Parade Colaba, Mumbai – 400 005
14.	Belapur Office Dispensary Reserve Bank of India, CBD, Belapur, Navi Mumbai

Annexure X

List of medicines

Sl. No	Drug name (Generic)	Strength	Brand indented	Company	Estimated quantity
1	Acarbose	25mg	Glucobay 25	Bayer	35660
2	Albendazole	400mg	Zentel 400	GSK	2500
3	Allopurinol	100mg	Zyloric 100mg	GSK	36700
4	Alprazolam	0.25mg	Restyl 0.25	Protec	70770
5	AluminiumHydroxide +		Digene	Abbot	97760
6	Amentadine	100mg	Amantrel 100mg	Cipla	7410
7	Amiodarone	100mg	Cordarone 100	Aventis	15910
8	Amiodarone	200mg	Cordaronex 200mg	Aventis	3410
9	Amlodipine	2.5mg	Amlodac 2.5	Zydus	97970
10	Amlodipine	5mg	Amlodac 5	Zydus	345240
11	Amoxicillin	500mg	Novamox 500mg	Cipla	5670
12	Amoxicillin+Calvulanic Acid	625 mg.	Augumentinduo 625	Glaxo	20640
13	Aspirin 150	150mg	Ecosprin 150	USV	46680
14	Aspirin 75	75mg	Ecosprin 75	USV	331860
15	Atenelol	25mg.	Hipres 25	Cipla	34300
16	Atenelol	50mg	Hipres 50	Cipla	27090
17	Atorvastatin	5mg	Zivast 5mg	FDC Ltd.	38330
18	Atorvastatin	10mg	Zivast 10mg	FDC	372490
19	Atorvastatin Calcium	20 mg.	Zivast 20 mg.	FDC	111510
20	Azithromycin	250 mg.	Azee 250	Cipla	8850
21	Azithromycin	500 mg.	Azee 500	Cipla	22990
22	Azulix 2 MF	2/500	Azulix 2 MF	Torrent	297360
23	Bcomplex		Becozym C Forte	Piramal Ent.	854440
24	Betacard AM 5/50		Betacard AM 5/50	Torrent	67310
25	Betahistine B	8 mg.	Vertin 8 mg.	Solvay	32450
26	Bisacodyl	5mg	Gerbisa	Zydus	14350
27	Bisoprolol	5mg	Concor 5mg	Merck	81060
28	Carbamazepine	200mg	Tegrital 200	Novartis	9870
29	Carbamazepine CR	200mg	Zeptol CR	Sun	2100
30	Carbimazole	5mg	Neo Mercazole 5 (Bottles)	NPIL	600
31	Carbonyl Iron		Autrin XT	Pfizer	132660
32	Carvedilol		Tab Cardivas 3.125	Sun	27620
33	Carvedilol	6.25mg	Tab Cardivas 6.25	Sun	12500
34	Cefadroxil	500mg	Cefadrox 500mg	Aristo	7320
35	Cefadroxil	125mg	Cefadrox kt 125mg	Aristo	480
36	Cetirizine	10mg	Lycet 10mg / Okacet 10 mg	Lyka	66260
37	Chloroquine Phosphate		Lariago DS	IPCA	1680
38	Chlorthalidone	6.25mg	Thaloric 6.25	Zuventus	30140
39	Chlorthalidone	12.5 mg.	Thaloric 12.5	Zuventus	56490
40	Cilacar	10mg	Cilacar	J B Chem.	212940
41	Cinnarizine	25mg	Diziron 25	Glenmark	5250
42	Clopidogrel	75mg	Deplatt 75	Torrent	154510
43	Clopidogrel + Aspirin	150 mg.	Clopitab A - 150	Pinacle	23310
44	Clopitab A75		Clopitab A 75	Lupin	122540
45	Combiflam		Combiflam	Aventis	19450
46	Etoricoxib 60mg +Thiocolchicoside 4mg		Nucoxia MR 4 mg	Zydus	23550
47	Diclofenac	50mg	Jonac 50mg	GR	9510
48	Dicyclo+ Paracetamol		Cyclopam	Indoco	15540
49	Mefenamic Acid 250 MG+Dicyclomine 10 MG	250 mg.	Tab. Meftal Spas	Blue Cross	4580
50	Diethyl carbamazine	100mg	Banocide Forte 100mg	GSK	10500
51	Digoxin	0.25mg	Lanoxin 0.25	GSK	4100
52	Diltiazem	30mg	Dilzem 30mg	Torrent	14950
53	Diltiazem SR	90mg	Dilzem 90mg SR	Torrent	10150
54	Domperidone	10mg	Domstal 10	Torrent	14480

55	Doxycycline	100mg	Doxy 1 LB	USV	4940
56	Econorm (sachet)		Econorm (sachet)	Dr. Reddy	7710
57	Enalapril	5mg	Nuril 5	USV	14390
58	Enzoflam	50/500	Enzoflam	Bergen	54810
59	Ethambutol	400mg	Combuto 400	Lupin	1000
60	Ethambutol	600mg	Combuto 600	Lupin	1000
61	Ethambutol	800mg	Combuto 800	Lupin	1000
62	Etophylline+Theo	100mg	Deriphyllin	Devang	2940
63	Etophylline+Theo R	150mg	Deriphyllin Retard 150	Devang	36860
64	Etophylline +Theo R	300mg	Deriphyllin Retard 300	Devang	5360
65	Ezetimibe	10mg	Ezedoc 10mg	Lupin	35810
66	Fenofibrate	145mg	Fenolip 145mg	Cipla	38640
67	Ferrous Fumarate +		Livozen Z	E Merck	79920
68	Finasteride	5mg	Finast 5mg	Dr. Reddy	12450
69	Fluconazole	200 mg	Nuforce 200	Discovery	3070
70	Fluconazole	400 mg	Nuforce 400	Discovery	1290
71	Flutisone+Salmeterol	250mcg	Seroflo Inhaler 250	Cipla	1050
72	Folic Acid	5mg	Folvite	Wyeth	136830
73	Foracort Rotacaps	200 ml	Foracort Rotacaps200	CIPLA	3730
74	Foracort Rotacaps	400 ml	Foracort Rotacaps400	CIPLA	5100
75	Foxstat	40mg	Foxstat	Franco Ind.	116240
76	Fruzemide	40mg	Lasix 40mg	Aventis	13090
77	Galvas-met		Galvas-met 50/500	Novartis	171620
78	Gliclazide	40mg	Reclide 40mg	DRL	39380
79	Gliclazide	80mg	Reclide 80mg	DRL	55550
80	Gliclazide MR	30mg	Diamicron MR 30	Serdia	36860
81	Gliclazide MR	60mg	Diamicron XR 60	Serdia	76430
82	Glimepiride	0.5 mg	GP 0.5	USV	32060
83	Glimepiride	1mg	Glimestar 1	Mankind	92610
84	Glimepiride	2mg	Glimestar 2	Mankind	79700
85	Glimistar M1	1/500	Glimistar M1	Mankind	223740
86	Glipizide	5mg	Glynase 5	USV	11660
87	Glucored - Forte		Glucored - Forte	Sun	24890
88	Hydrochlorthiazide	12.5mg	Aquazide 12.5	Sun P	52290
89	Indapamide	1.5mg	Lorvas SR/Nitrilix SR	Torrent	19430
90	Isonex	300mg	Solonex	Lupin	530
91	Isosorbide Dinitrate	10mg	Sorbitrate 10mg	NPIL	3310
92	Isosorbide Mononitrite	30mg	Imdur	Micro/Ast	7100
93	Isosorbide Mononitrite	10mg	Monotrate 10mg	Sun	12600
94	Isosorbide Mononitrite	20mg	Monotrate 20mg	Sun	10500
95	Istamet	50/500	Istamet	Sun Pharma	199290
96	Lactibaclia		Rinifol	Elan Pharma	60250
97	Levipril	500	Levipril	SUN	45570
98	Levodopa+ Carbidopa	100mg +25mg	Syndopa	Sun	16230
99	Levodopa+ Carbidopa	100mg +50mg	Syndopa Plus	Sun	71400
100	Levodopa+ Carbidopa CR	200mg +50mg	Syndopa CR	Sun	9240
101	Levofloxacin 500	500 mg.	Alevo	Alkem	700
102	Lisinopril	5mg	Lipril 5	Pinnacle	4260
103	Losartan	25mg	Losar 25mg	Unichem	40070
104	Losartan	50mg	Losar 50mg	Unichem	91860
105	Metformin	500mg,	Glyciphage 500	Francho	345030
106	Metformin	850mg,	Glyciphage 850	Francho	21420
107	Metformin SR	1000mg	Glyciphage 1000 SR	Francho	76130
108	Meticard AM	50/5	Meticard AM	Torrent	41060
109	Metoprolol	25mg	Met XL 25mg	Ajanta	305970
110	Metoprolol	25mg	Betaloc 25mg	Astra Zeneca	12040
111	Metoprolol	50mg	Met XL50mg	Ajanta	160230
112	Metronidazole	200mg	Flagyl 200mg	NPIL	5110
113	Metronidazole	400mg	Flagyl 400mg	NPIL	31540
114	Modilip F	10/160	Modilip F	Torrent	47990

115	Montelukast P		Montek LC	Sun	67680
116	Nebivolol	2.5mg	Nebicard 2.5mg	Torrent	31370
117	Nebivolol	5mg	Nebicard 5mg	Torrent	58800
118	Neurokind Plus		Neurokind	Mankind	618140
119	Nitroglycerin cap	2.5mg	Angispan TR 2.5 (bottle pack)	USV	15030
120	Norfloxacin	400mg	Norflox 400mg	Cipla	3090
121	Ofloxacin 200 + Ornidazole 500		Brakke	Franko- India	20270
122	Olmesartan	20mg	OLMETIME 20 (FUTURE)	Future	82910
123	Olmesartan	40 mg.	OLMETIME 40 (FUTURE)	Future	52190
124	Olmesartan+Amlodipine		OLMETIME AM (FUTURE)	Future	23000
125	Ondansetron	4mg	Emeset	Cipla	9770
126	Pantaprazole	20mg.	PAN 20	Alkem	46310
127	Pantaprazole	40 mg.	Pentakind 40	Mankind	354750
128	Paracetamol	650mg	Dolo 650	Micro Labs	52080
129	Paracetamol	500mg	Calpol	Gsk	103720
130	Paracetamol +		Corinite	SH	119490
131	Perindopril	2mg	Coversyl 2	Serdia	6260
132	Phenytoin Bot of 100t	100mg	Eptoin 100mcg (bottle pack)	Abbot	4500
133	Pioglitazone	15mg	Piomed 15mg	IPCA	49350
134	Pioglitazone	30mg	Piomed 30mg	IPCA	3570
135	Piopod 15 MF	15/500	Piopod 15 MF	Torrent	8090
136	Piroxicam	10mg	Dolonex DT	Pfizer	6720
137	Prazocin	5mg	Minipress XL 5	Pfizer	35280
138	Prazocin	2.5mg	Minipress XL 2.5	Pfizer	23310
139	Prednisolone	5mg	Wysolone 5mg	Wyeth	7490
140	Prochlorperazine	5mg	Stemetil MD	Nicholas	9550
141	Propranolol	40mg	Ciplar 40mg	Cipla	16960
142	Propranolol	10mg	Ciplar 10mg	CIPLA	14550
143	Pyrazinamide	500mg	PZA	Lupin	320
144	Pyrazinamide	750mg	PZA	Lupin	300
145	Pyrazinamide	1000mg	PZA	Lupin	300
146	Pyridoxin	40mg	Benedon	Npil	530
147	Ramipril	1.25mg	CARDACE 1.25	Sanofi	3630
148	Ramipril	2.5mg	CARDACE 2.5	Sanofi	33290
149	Ramipril	5mg	CARDACE 5	Sanofi	42480
150	Rececadotril		Enuff	Lyca	5100
151	Residronate	35mg	Gemfos	Alkem	7210
152	Rifamycin	300mg	R. Cin 300	Lupin	1000
153	Rifamycin	450mg	R. Cin 450	Lupin	480
154	Rifamycin	600mg	R. Cin 600	Lupin	670
155	Rosuvastatin	5mg	Rosuvastatin 5	Sun Pharma	191000
156	Rosuvastatin	10mg	Rosuvastatin 10	Sun Pharma	326190
157	Rosuvastatin	20mg	Rosuvastatin 20	Sun Pharma	130730
158	Rosuvastatin F (10/145)		Rosuvastatin F 10	Sun Pharma	86790
159	Rosuvastatin F (5/145)		Rosuvastatin F 5	Ranbaxy	51030
160	S Amlopine	2.5mg	S- Numlo 2.5	Emcure	30560
161	S Amlopine	5mg	S. Numlo 5	Emcure	6360
162	Seroflo rcp of 30	250mcg	Seroflo rotacap 250	Cipla	4400
163	Seroflo rcp of 30	100mcg	Seroflo rotacap 100 (Bottles)	Cipla	100
164	Sitagliptin	100mg	Istavel	Sun Pharma	99820
165	Sitagliptin	50mg	Istavel	Sun Pharma	80330
166	Sod. Valporate	200mg	Encorate Chrono 200mg	Sun	1470
167	Sod. Valporate	300mg	Encorate Chrono 300mg	Sun	4100
168	Sorbitrate	5mg	Sorbitrate 5mg	NPIL	3470
169	Spironolactone	25mg	Aldactone 25mg	RPG	15190
170	Tamulosin	0.4mg	Urimax 0.4 Cap	Cipla	77600
171	Telday H	40/12.5	Telday H	Torrent	126160
172	Telday AM 5/40	40/5	Telday AM 5/40	Torrent	181290
173	Telma CT		Telma CT-40	Glenmark	34650
174	Telmasartan	20mg	Telma 20mg	Healthon	199870
175	Telmasartan	40mg	Telma 40mg	Healthon	434810

176	Thyroxine Sodium	100 mg.	Thyronorm 100 mg.	Abott	69550
177	Thyroxine Sodium	12.5 mg.	Thyronorm 12.5 mg.	Abott	47640
178	Thyroxine Sodium	25 mg.	Thyronorm 25 mg.	Abott	97390
179	Thyroxine Sodium	50 mg.	Thyronorm 50 mg.	Abott	111690
180	Thyroxine Sodium	75 mg	Thyronorm 75 mg.	Abott	80520
181	Tiotropium	18mcg	Tiova rotacap Bot	Cipla	1160
182	Torasemide	10mg	Dytor 10	Cipla	50670
183	Triglimisave 2 mg.	2 mg.	Triglimisave 2 mg.	Eris Life	50720
184	Triglimisave 1 mg.	1 mg.	Triglimisave 1 mg.	Eris Life	33130
185	Trimetazidine	35mg	Flavedon MR	Serdia	39380
186	Valsartan	40mg	Valzaar 40	Torrent	3330
187	Valsartan	80mg	Valzaar 80	Torrent	4920
188	Verapamil	80mg	Calaptin 80	NPIL	2520
189	Verapamil	40mg	Calaptin 40	NPIL	2930
190	Vildagliptin	50 mg.	Zomelis 50 mg	Eris Life	113400
191	Vitamin D		Drise	USV	96860
192	Voglibose	0.2mg	Volibo 0.2	Sun	68460
193	Voglibose	0.3mg	Volibo 0.3	Sun	155300
194	Volix Trio	1 mg.	Volix Trio 1mg	SUN	55810
195	Volix Trio	2 mg	Volix Trio 2mg	SUN	104270
196	Zifi	200 mg	Zifi 200	FDC	16910
197	Zifi	100 mg	Zifi 100 DT	FDC	880
198	Zifi CV 200	200/125 mg	Zifi CV	FDC	5000
199	Olmasarten	10 mg.	Olmin 10 mg	Eris	17120
200	Telmasarten 40 + Amlodepines 5 + Hydrochlorothiazide 12.5	40/5/12.5 mg	Telsartan Trio	Dr. Reddy	18450
201	Itraconazole	200 mg	Candiforce	Mankind	6600
202	Fexofenadine HCL	120 mg	Allerga 120 mg	Sanofi	36700
203	Itopride	150 mg.	Ganotone OD	Abbot	5460
204	Repaglimide	0.5 mg	Eurepa 0.5mg	Torrent	17540
205	Repaglimide	1 mg.	Eurepa 1 mg	Torrent	63370
206	Acebrophylline	100mg	Tab. Ab Phylline	Sun Phar	19430
207	Hydroxy chloroquine	200mg	Tab. HCQS	IPCA	29140
208	Panto Prazole 40mg + Domperidone 30mg	40 mg	Tab. Pantakind-DSR	Mankind	271790
209	Acetaminophen 325mg + Tramadal Hydrochloride 37.5 mg		Tab. Ultracet	J & J	21610
210	Perindopril	4mg	Tab. Coversyl 4mg	Serdia	6200
211	Atorvastatin	40mg	Tab. Atorva 40mg	Zydus	52500
212	Methotrexate	2.5mg	Tab. Folitrax 2.5 mg	IPCA	7560
213	Methotrexate	5mg	Tab. Folitrax 5mg	IPCA	9240
214	Olmesartan 20mg + Hydrochlorothiazide 12.5mg	20 mg	Olmin H 20	ERIS	8190
215	Olmesartan 40mg + Hydrochlorothiazide 12.5mg	40mg	Olmin H 40	ERIS	9660
216	Nifedipine	10mg	Tab. Nicardia R 10	J.B. Chem	27220
217	Nifedipine	20mg	Tab. Nicardia R 20	J.B. Chem	32170
218	Tamsulosin Hydrochloride + Dutasteride		Cap. Urimax-D	Cipla	72560
219	Teneligliptin 20mg	20mg	Tab. Dynaglipt 20mg	Mankind	77130
220	Tab. Terbinafine	500mg	Terbinaforce OD 500	Discovery	2240
221	Frusemide + Spiranolactone	50mg	Tab. Lasilactone 50 mg	Aventis	29400
222	Torsemide	5mg	Tab. Dytor 5mg	Cipla	34390
223	Clinidipine	5mg	Tab. Cilacar 5mg	J.B. Chem	42660
224	Metoprolol Succ	12.5mg	Tab. MET XL 12.5mg	Ajanta	38010
225	Ivabradin	5mg	Tab. Ivabrad 5mg	Lupin	42160
226	Pioglitazone	7.5mg	Tab. Pioz 7.5mg	Ipca	26670
227	Loperamide	2 mg	Caps. Imodium	J & J	7310
228	metformin HCL	500mg	Tab. Glyciphage SR	Franco India	195830
229	Gliclazide + Metformin HCL	80/500	Tab. Glykind M 80/500	Mankind	90720
230	Voglibose + Metformin HCL	0.3mg	Tab. Voliphage M	Franco India	34290
231	Nicorandil	5mg	Tab. Nikoran	Torrent	59230

232	Montelukost	10mg	Tab. Montec	Sun	5460
233	Ambroxol	10mg	Tab. Mucolite	Dr. Reddy	10290
234	Calcium Carbonate IP 500 + Vit D3 IP 500		Shelcal HD	Torrent	1264410
235	Calcium Citrate + Vitamin D3	1000 mg	Pluscal- D	Plus Pharma	77390
236	Vitamin E 400 MG	400 mg	Caps. Evion	Merck	118860
237	Dapagliflozin	10mg	Dapanorm	Alkem Lab	189790
238	Linagliptin	5 mg	Tragenta 5mg	Boehringer Ingelheim	80460
239	Ticagrelor	90mg	Brilinta	AstraZeneca	52640
240	Teneligliptin +Metformin	(20/500)	Tab Olymprix M (20/500)	Alkem Lab	84630
241	Aspirin + Atorvastatin + Clopidogrel	20 mg	Tab Ecosprin gold 20	USV Ltd.	29050
242	Telma +Metoprolol	(40/50)	Tab Tsart M (40/50)	Alkem Lab	39010
243	Empagliflozin	25mg	Jardiance 25mg	Boehringer Ingelheim	35420
244	Voglibose +Metformin	(0.2/500)	Tab Voglistar Plus (0.2/500)	Mankind	11530
245	GLICLAZIDE 40+METFORMIN 500+VOGLIBOSE 0.2	40/500/0.2	CYBLEX MV 0.2	ERIS	2370
246	TELMISARTAN +HYDROCHLORTHIAZIDE	80	TSART H 80	ALKEM	3570
247	OLMESARTAN 40+CILNIDIPINE 10+CHLORTHIAZONE 12.5	40+10+12.5	OLMIN 40 TRIO	ERIS	4830
248	Silodosin 8mg	8mg	silodal 8mg	Sun Pharma	41690
249	Trypsin Chymotrypsin	100000 AU	Chymoral Forte	Torrent	4730
250	Sacubitril 24mg+ Valsartan 26mg	24+26	Cidmus 50	Dr. Reddy's	29210
251	Atorvastatin 10mg+ Aspirin 75mg	(75/10)	Ecosprin AV	USV Ltd.	112140
252	Nitrofurantoin	100mg	Mortifar MR 100mg	Walter Bushnell	6030
253	Cilnidipine 10mg+ Telmisarten 40mg	(10/40)	Cilacar T	J B Chem.	65310
254	Glimepiride 0.5mg+ Metformin 500mg	(0.5/500)	Glycomet GP 0.5	USV Ltd.	50930
255	Vitamin C	500mg	Celin 500	Koye Pharma	72770
256	Zinc Sulphate		Zinfate	Yash Pharma	2630
257	Diclofenac 50 mg+ Paracetamol 325mg+ Chlorzoxazone 250 mg		DP Zox	Plus Pharma	19530
258	Remogliflozin Etabonate 100mg	100mg	Remo Tab	Glenmark	35280
259	Bilastine-20mg+ Montelukast-10 mg		Bilasure M Tab	Sun Pharma	24680
260	Gabapentin 100mg	100 mg	Gabapin 100 mg Tab	Intas	27880
261	Isosorbide Mononitrite 30 mg	30 mg	Nitrofix SR 30	Micro Labs Ltd	1890
262	Aspirin-75MG+ Clopidogrel-75 MG + Rosuvastatin-10 MG		Roseday-Gold 10 mg	USV Ltd.	15590
263	Ticagrelor	60 mg	Brilinta	AstraZeneca	10740
264	Silodal-D 8		Silodal-D 8	Sun Pharma	38240
265	Sacubitril 49mg+ Valsartan 51 mg	100 mg	Cidmus 100	Dr. Reddy's	24060
266	Sulfasalazine 500 mg	500 mg	Saaz 500 mg	Ipca Lab.	18690
267	Domperidone-30 mg + Rabeprazole-20 mg		Happi D	Zydus Health.	38010
268	Tranexamic Acid-500		Pause-500	Emcure	1260
269	Aceclofenac (100mg)	100 mg	Zerodol P	Ipca Lab.	9870
270	Tab Deflazacort	6mg	Defcort	Macleods	5940
271	Tab Udiliv 300	300mg	Udiliv	Abbott	26300
272	Tab lipaglyn	4mg	lipaglyn	Zydus Cadila	31500
273	Thyronorm 88	88mg	Thyronorm	Abbott	18310
274	Dapagliflozin 10mg+ Metformin 500mg + Sitagliptin 100mg		Stalix DM	Torrent	40320
275	Sobisis Forte	1mg	Sobisis Forte	La Renon	24250

276	Concor cor 1.25	1.25mg	Concor cor	Merck	10500
277	Concor 2.5	2.5mg	Concor cor	Merck	47360
278	Benitowa 4	4mg	Benotowa	Akumentis	14410
279	Daflon 500	500mg	Daflon	Serdia	17910
280	Dytor plus	10mg	Dytor plus	Cipla	10870
281	Alfoo 10	10mg	Alfoo	Dr. Reddy's	11520
282	Urotone 25	25mg	Urotone	Samarth Life Sciences	9510
283	Mirago 50	50mg	Mirago	Sun Pharma	11970
284	Moxovas 0.3	0.3mg	Moxovas	Macleods	20130
285	Eptus 25	25mg	Eptus	Glenmark	11990
286	Pramipex 0.25	0.25mg	Pramipex	Sun Pharma	11390
287	Pramipex 0.75	0.75mg	Pramipex	Sun Pharma	3990
288	Aricep 5	5mg	Aricep	Eisai Pharma	4410
289	Oxra 5	5mg	Oxra	Sun Pharma	32480
290	Voglibite GM 2/0.3	0.3mg	Voglibite GM	Corona Remedies	45260
291	Donep 5	5mg	Donep	Alkem Laboratory	7620
292	Syncapone 50	50mg	Syncapone	Sun Pharma	3050
293	Syncapone 100	100mg	Syncapone	Sun Pharma	3680
294	Jardiance 10mg	10mg	Jardiance	Boehringer	6420
295	Pacitane	1mg	Pacitane	Pfizer	4810
296	Pacitane	2mg	Pacitane	Pfizer	5070
297	Osteofos 70	70mg	Osteofos	Cipla	2980
298	Vildagliptin	100mg	Zomelis	Eris Pharma	27410
299	Concor AM	5mg	Corbis AM	Torrent	6300
300	Concor T	5mg	Corbis T	Torrent	6300
301	Coversyl Plus	4mg	Coversyl Plus	Zerdia	2710
302	Ropark 0.5	0.5mg	Ropark	Sun Pharma	4940
303	Tsart M	25mg	Tsart M	Alkem Laboratory	14070
304	Brivasure 25	25mg	Brivasure	Alkem Laboratory	7420
305	Tofe	5mg	Tofashine	Sun Pharma	8930
306	Telma CT40/12.5	12.5mg	Telma	Sun Pharma	18390
307	Gabapin NT	100mg	Doloneuron NT	Pulse Pharma	18170
308	Vertin	16mg	Vertin	Abbott	19020
309	Pregabalin	50mg	Pregabalin	Torrent	51770
310	Istamet 50/1000 (Sitagliptin and Metformin)	50/1000 mg	Istamet	Sun Pharma	14360
311	Dopanorm - M - 10/500	10/500 mg	Dopanorm	Alkem	10000
312	Stalix DM 10/100/1000	10/100/1000 mg	Stalix DM	Torrent	10000
313	Rosugold 20	20 mg	Rosugold	Crestige Lifecare	10000
314	Naxdom 250/10	250/10 mg	Naxdom	Sun	1000
315	GEMER SITA 500/50/1	500/50/1 mg	Gemer Sita	Sun	5000
316	GEMER SITA 500/50/2	500/50/2 mg	Gemer Sita	Sun	5000
317	Evion LC	150/200 mg	Evion LC	Merck	10000
318	Claribid 500	500 mg	Claribid	Abott	5000
319	Pregaba NT	75/10 mg	Pregaba	Torrent	2000
320	Naprosyn 250	250 mg.	Naproxen	RPG Life Science	1000
321	Adrenalin Inj 1ml amp	1 ml.	Adrenalin Inj 1ml amp	Neon	80
322	Alphagan P Eye drops	5 ml.	Alphagan P Eye drops	Allergan	80
323	Diclofenac Gel	30 gm.	Arthrin Gel 30 grm	Elan	27070
324	Ascoril Expectorant 100ml	100 ml.	Ascoril Expectorant 100ml	Allergan	7420
325	Avil Inj. 2ml Amp	2 ml.	Avil Inj. 2ml Amp	Aventis	30
326	Betadine Oint 125gm (Povidone Iodine 5%)	125 gm.	Betadine Oint 125gm (Povidone Iodine 5%)	Win medicare	100
327	Betnesol 1 ml Inj. amp.	1 ml.	Betnesol 1 ml Inj. amp.	GSK	40
328	Betnovate Cream 15gm	20 gm	Betnovate Cream 15gm	GSK	860
329	Caladryl Lotion 100ml	120 ml.	Caladryl Lotion 100ml	PD	730

330	Calpol Susp. 60ml/120mg	60 ml.	Calpol Susp. 60ml	GSK	400
331	Candid B	20 gm	Candid B	Ethnor	4390
332	Carmicide Syp. 100ml	100 ml.	Carmicide Syp. 100ml	Indoco	680
333	Chloro eye applicaps Bottle	50 pc	Chloro eye applicaps Bottle	PD	300
334	Cifran E/E drops 10ml	10 ml.	Cifran E/E drops 10ml	Ranbaxy	460
335	Cital Liquid 100ml	100 ml.	Cital Liquid 100ml	Indoco	1570
336	Cremaffin Liquid 170ml	200ml.	Cremaffin plus	Abbott	3010
337	Cyclopam Syrup	30 ml.	Cyclopam Syrup	Indoco	100
338	Deriphylline Inj. amp.	1 x 2 ml.	Deriphylline Inj. amp.	GR	20
339	Domstal Susp. 30ml	30 ml.	Domstal Susp. 30ml	Torrent	90
340	Dorzox Eye drops	5 ml.	Dorzox Eye drops	Cipla	280
341	Dorzox T Eyedrops	5 ml.	Dorzox T Eyedrops	Cipla	280
342	Febrex Plus Syp 60ml	60 ml.	Febrex Plus Syp 60ml	Indoco	400
343	Flagyl 60 ml	60 ml.	Flagyl 60 ml	Npil	40
344	Gelucil MPS 170ml	170 ml.	Gelucil MPS 170ml	Pfizer	3740
345	Human Mixtard Cartridge 30/70	5 x 3 ml.	Human Mixtard Cartridge 30/70	Abott	1780
346	Ibugesic Plus Susp.	60 ml.	Ibugesic Plus Susp.	Cipla	170
347	Insulin 30/70	10 ml.	Insugen M 30/70	Biocon	1020
348	Insulin 50/50	10 ml.	Insugen M 50/50	Biocon	400
349	Human Insulin	10 ml.	Insugen N	Biocon	200
350	HUMAN ACTRAPID 40 IU	10 ml.	Insugen R	Biocon	1110
351	Insulin cartrige - Novomix 30 Penfil	5x3ml.	Novomix 30 Penfil	Biocon	2470
352	Insulin cartridge	5x3ml.	Novorapid	Biocon	1440
353	Latoprost Eye drops	2.5 ml.	Latoprost Eye drops	Milmet	470
354	Lox - Lignocaine Jelly 2%	30 gms	Lox - Lignocaine Jelly 2%	Neon Lab	300
355	Lumigan Eye drops (0.03)	3 ml.	Lumigan Eye drops	Allergan	200
356	Wosulin 40 Inj. 10ml	10 ml.	Wosulin 40 Inj. 10ml	Novo Nordisk	200
357	Refresh Tear/Tear Plus	10 ml.	Refresh Tear/Tear Plus		7120
358	Neosporin Powder 15gm	15 gm.	Neosporin Powder 15gm	GSK	220
359	Nobel Gel	10gm.	Nobel Gel	Mankind	1890
360	Normet syp. Paediatrics	30 ml.	Normet syp. Paediatrics	Emcure	80
361	Orasep Gel 20ml	15 ml.	Orasep Gel 20ml	Elan	1590
362	Otogesic Ear Drops	10 ml	Otogesic Ear Drops	ERIS	790
363	Otrivin nasal drops 10ml	10 ml.	Otrivin nasal drops 10ml	Novartis	2020
364	Smooth ointment	30 gm	Smooth ointment	Aristo	620
365	Stemetil Inj. 1ml. Amp.	1 ml.	Stemetil Inj. 1ml. Amp.	Npil	40
366	Syp. Ondem	30 ml.	Syp Ondem	Alkem	140
367	Syrup Benadryl	100 ml.	Syrup Benadryl	JTNL	11620
368	Vitcofol Inj. 10ml	10 ml.	Vitcofol Inj. 10ml	FDC	60
369	Waxklin ear drops 10ml	10 ml.	Waxklin ear drops 10ml	Elan	1160
370	Zentel Syp 10ml	10 ml.	Zentel Syp 10ml	GSK	230
371	Foracort Inhaler	200mg	Foracort Inhaler 200	Cipla	560
372	Foracort Inhaler	400mg	Foracort Inhaler 400	Cipla	370
373	Iotim 0.5% Eyedrops	5ml	Iotim 0.5% Eyedrops	FDC	290
374	Inj. Lantus	3ml x 5	Inj. Lantus	Sanofi	3340
375	Inj. Dynapar	1 ml	Inj. Dynapar	Trokka	90
376	Inj. TT	0.5 ml	Tetanus Toxide	Cipla	200
377	Inj. Drotin	2 ml	Drotin	Walter Brushnell	200
378	Tobramycin Eye drops	5 ml	TOBA DM	Sun Pharma	120
379	Mupirocin Ointment	5 gm	Mupirocin Ointment	Glenmark	1800
380	Silverex Ionic Ointment	20 gm	Silverex Ionic Ointment	Ranbaxy	550
381	Lulibrut Ointment	10 gm	Lulibrut Ointment	Mankind	1530
382	Asthalin Inhaler		Asthalin Inhaler	Cipla	430
383	Protussa plus Syrup	60 ml	Protussa plus Syrup	Abbott	370
384	Soframycin Ointment	20 mg	Soframycin Ointment	Sanofi Aventis	2410
385	Arachitol Nano Oral Solution	5 ml	Arachitol Nano Oral Solution	Abbott	9530
386	Ostocalcium Child Syrup	200 ml	Ostocalcium Child Syrup	GSK	290
387	Dexorange Syrup	200 ml	Dexorange Syrup	Franco Indian Pharma	200

388	Febrinil 2 ml Injection	2 ml	Febrinil 2 ml Injection	Svizera Healthcare	20
389	Travatan Eyedrops	2.5 ml	Travatan Eyedrops	Alcon	400
390	Duonase Nasal Spray	7 gm	Duonase	Cipla	200
391	Diclofenac	30ml	Dynapar QPS Spray	TROIKA	3120
392	Phensedyl LR	100ml	Phensedyl LR	Abbott	260
393	Moxifloxacin	5ml	Moxicip eye drops	Cipla	300
394	Candibiotoc ear drops	5ml	Candibiotoc ear drops	Glenmark	370
395	Cloben G Cream	15 gm	Cloben G Cream	Indoco	1460
396	Adulsa Cough Syp. 100 ml	100 ml.	Adulsa Cough Syp. 100 ml	Omkar	10240
397	Azithromycin (200 mg/5ml)	15 ml.	Azee 200 mg syrup	Cipla	120
398	Cefixime (50mg/5ml)	30 ml.	Zifi 50 syrup	FDC	60
399	Syrup Augmentin Kid	30 ml	Augmentin	Glaxo	1190
400	Syrup Cherico Junior	60 ml	Cherico Junior	Sun Pharma	220
401	Systane	10 ml	Systane	Alcon	120
402	Syrup Gaviscon	150ml	Gaviscon	Reckitt	130
403	Systane Ultra	10ml	Systane Ultra	Alcon	1730
404	Arigaba Gel	30gm	Arigaba Gel	Pure and Cure	360
405	Absorbant Cotton wool I.P.500gm	100gm	Jaycot	Jaycot	40
406	Absorbant Gauze Sterile 10cm x 10cm	4 pcs	Soft Touch	Soft Touch	300
407	Adhesive 3 M Micropore Tape 1"	3M	3M	3M	330
408	Aromatic Spt. of Ammonia 1 P	400ml	Garima Health Care	Garima Health Care	10
409	Band Aid Box of 100 strips (J & J)	100pcs	J&J	J&J	1740
410	Bandage Rolled 2" pkts (01 pc)	1pc	Kali Ent.	Kali Ent.	110
411	Bandage Rolled 3" pkts (01 pc)	1pc	Kali Ent.	Kali Ent.	190
412	Alcohol Swabs BD	1pc	BD	BD	2680
413	Dettol 500ml	500ml	Dettol	Dettol	60
414	Disposable Gloves pairs medium Nulife	100 pairs	New Life	New Life	1260
415	Disposable Syr. 2ml with needle No.24	1pc	BD	BD	1200
416	Disposable syringe 2 ml	1pc	BD	BD	420
417	Disposable Syringe 5 ml	1pc	BD	BD	500
418	Disposable Needle No. 24	1pc	BD	Bd	500
419	Electral Powder 7gm	4.4gm	Electral	Electral	18170
420	Empty Plastic Container for ointment (Dozen)	Dozen			1470
421	Glucon D 100 gm	100gm	Glucon D	Zydus	70
422	Glycerin Pure 400gm	400ml	Ashwin Pharma	Ashwin Pharma	10
423	Hydrogen Peroxide 450 ml	450ml	Leo Ent.	Leo Ent.	20
424	Vaseline 1 kg.	1 kg.	Kim	Kim	10
425	Betadin Solution 500 ml.	500 ml	Betadine	Win Medicare	20
426	Sanitizer Spary containing 70-80% ethyl Alcohol or Isopropyl Alcohol	500 ml			500
427	Sanitizer 5 Ltr containing 70-80% ethyl Alcohol or Isopropyl Alcohol	5 Ltr			50
428	3-Ply Mask	10	Romson	Romson	10,000
429	Mask having N-95 Certification	1			1,000